#### PART A

## WELCOME LETTER

Policy No.

Date: <<dd/mm/yyyy>>

Customer No. : << >>

Product Name : << SBI Life - Smart Scholar >> UIN : <<111L073V03>>

Dear << >>

We welcome you to the SBI Life family and thank you for your trust in our products.

Joining SBI Life family will give you access to the best customer service and to a wide range of products which cater to most of your life insurance needs.

Please note that you have opted for a <Regular / Limited / Single>> premium payment insurance policy. Your premium due dates are: <<dd/mm of every year / <<dd of each month >> during Premium Payment Term

- 1. For any information/ clarification, please contact: Your local SBI Life service branch:
  - <<SBI Life branch address>>
- 2. Your Sourcing Bank/Branch is << Sourcing Bank / Branch>> and Facilitator << Facilitator Name / Code / Contact>>
- 3. In case you have any complaint/grievance you may contact the following official for resolution:
  - <<Regional Director's address >>
- 4. We enclose the following as a part of the Policy booklet:
  - 4.1 Policy Document.
  - 4.2 First Premium Receipt.
  - 4.3 Copy of proposal form signed by you.
  - 4.4 Copy of KYC and other documents as follows:

| 17                                     |                    |
|--|--------------------|
| Particulars                            | Documents Received |
| Age Proof                              |                    |
| Identity Proof                         |                    |
| Address Proof                          |                    |
| Consent & Revised Benefit Illustration |                    |
| Medical Reports                        |                    |

- 5. In case of any clarification/discrepancy, Call us toll free on our customer service helpline 18002679090 or email us at <a href="mailto:info@sbilife.co.in">info@sbilife.co.in</a>, also you may visit us at www.sbilife.co.in
- 6. Register on our Customer Self Service website http://mypolicy.sbilife.co.in to avail various online services available.
- 7. All your servicing requests should be submitted to your local SBI Life service branch as mentioned above or nearest SBI Life branch only.
- 8. Please note that the digitally signed copy of your policy bond is available on our website <a href="www.sbilife.co.in">www.sbilife.co.in</a>. This can be viewed in a secure manner through one time password. Please visit our website for details.

Please check all details. Please make sure that the policy document is kept safely.

#### Free Look Option

You can review the terms and conditions of the policy, within 15 days from the date of the receipt of the policy document, for policies sourced through any channel other than Distance Marketing and electronic policies and within 30 days from the date of the receipt of the policy document, for policies sourced through Distance Marketing and electronic policies. If you disagree with any of the terms and conditions, you have the option to return the policy for cancellation stating the reasons for your objection.

On cancellation of the policy, we shall refund you the amount arrived as per the following formula:

Fund Value as on the date of receipt of a valid request Plus charges already deducted (Premium Allocation Charges, Policy Administration Charges, Mortality Charges, Accident benefit charges, Premium Payor Waiver Benefit charges, if any, Plus applicable taxes)

(Mortality Charges, Accident benefit charges, Premium Payor Waiver Benefit charges if any, along with applicable taxes, proportionate to the period you were covered Plus Cost of Stamp Duty, Plus Medical Expenses, if any,)

Your request for cancellation of the policy under the free look option must reach your nearest SBI Life Office within a period of 15 days or 30 days, as the case may be, as mentioned above.

Form No: 511 Policy Number

# Part A

# SBI Life – Smart Scholar Policy Document (UIN: 111L073V03) An Individual, Unit Linked, Non-Participating, Life Insurance Product

We always look forward to be your preferred Life Insurance Company for all your Life Insurance needs.

Yours truly,

<signature>

<<(Name of Signatory)>>

<<(Designation of Signatory)>>

Note: The translated version of this letter in the regional language is printed overleaf for your convenience. However, should there be any ambiguity or conflict between these two versions, the English version shall prevail.

# Welcome Letter - Regional Language



Form No:511 4 Policy Number



# KEY FEATURE DOCUMENT

Congratulations on your purchase. SBI Life - Smart Scholar (UIN: 111L073V03) offers you the benefit of insurance cover as well as the option to earn market linked returns

|    | <del>-</del>   | <del>-</del> |
|----|--|--------------|
| 1  | Aim of policy  |              |
| 2  | Benefits of the policy   |              |
| 3  | Risk undertaken by policyholder  |              |
| 4  | Investment of money  |              |
| 5  | Other benefits   |              |
| 6  | Policy flexibilities- a. Switching b. Surrender c. Partial Withdrawal d. Premium Redirection |              |
| 7  | Loans on the Policy  |              |
| 8  | Exclusions   |              |
| 9  | Grace period   |              |
| 10 | Discontinuance of policy & Revival   |              |
| 11 | Policy Charges   |              |
| 12 | Free-look provision  |              |
| 13 | Tax  |              |
| 14 | Claim  |              |

**Note:** This document contains brief information about the key features of the Product. The same shall not be construed as terms and conditions of the Policy or part thereof. For detailed terms and conditions governing the Policy, please read all parts of policy document. In case of any conflict between the information given in the Key Features document and the terms and conditions of the policy document, the terms and conditions of the Policy document shall prevail



# SBI Life Insurance Company Limited Regulated by IRDAI Registration Number: 111

POLICY DOCUMENT

# SBI LIFE -SMART SCHOLAR

UIN: 111L073V03

(AN INDIVIDUAL, UNIT-LINKED, NON-PARTICIPATING LIFE INSURANCE PRODUCT)

IN THIS POLICY, THE INVESTMENT RISK IN INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER.

Registered & Corporate Office: SBI Life Insurance Co. Ltd, "Natraj", M.V. Road & Western Express Highway Junction, Andheri (East), Mumbai - 400 069.

Website: www.sbilife.co.in | Email: info@sbilife.co.in | CIN: L99999MH2000PLC129113

Toll Free: 1800 267 9090 (Between 9.00 am & 9.00 pm)

## **Policy Preamble**

## **Your Policy**

Welcome to your *SBI Life* – Smart Scholar policy and thank you for preferring *SBI Life Insurance Company Limited* to provide you with insurance solutions. The UIN allotted by IRDAI for this product is 111L073V03.

The information you have given in your proposal form, your personal statement together with any reports or other documents and declarations submitted by you, form part of this contract of insurance with us. Your policy document, comprising this policy schedule along with the policy booklet and any endorsements, is evidence of the contract. You should read these carefully to make sure that you are satisfied with the terms and conditions of the policy. Please keep these in a safe place.

SBI Life- Smart Scholar provides an insurance-cum-investment solution. The value of the units allocated under your policy, after deducting the applicable charges, will be dependent on the investment performance of the funds of SBI Life, as chosen by you. Your policy does not share in the profits or surplus of the company.

In return for your premium(s) we will provide benefits as described in the following pages of the policy document. The benefits available under this policy are subject to the payment of premiums as and when due.

The benefits will be paid to the person(s) entitled as set out in the policy document, on proof to our satisfaction, of such benefits having become payable and of the title of the persons claiming the payments.

Please communicate any change in your mailing address or any other communication details as soon as possible.

If you require further information, please contact us or the Insurance Advisor / Facilitator mentioned below.

Insurance Advisor /Facilitator Details: <<name>> <<code>> << mobile number or landline number if mobile not available>>

## **Policy Schedule**

| Ide | entification  |                              |
|-----|---------------|------------------------------|
| 1.  | Policy Number | << as allotted by system >>  |
| 2.  | Proposal No.  | << from the proposal form >> |
| 3.  | Proposal Date | << dd/mm/yyyy >>             |
| 4.  | Customer ID   | << as allotted by system >>  |

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| Per | rsonal information              |                                      |                            |
|-----|---------------------------------|--------------------------------------|----------------------------|
| 5.  | Name of the life assured        | << Title / First Name / Surname      | of the life assured >>     |
| 6.  | Name of proposer / policyholder | << Same as Life Assured >>           |                            |
| _   | D (D) 1                         | Life Assured                         | Policyholder               |
| 7.  | Date of Birth                   | << dd/mm/yyyy >>                     | << Same as Life Assured >> |
|     |                                 | Life Assured                         | Policyholder               |
| 8.  | 8. Age at entry                 |                                      | << Same as Life Assured >> |
|     |                                 | Life Assured                         | Policyholder               |
| 9.  | 9. Gender                       | << Male / Female / Third<br>Gender>> | << Same as Life Assured >> |
| 10. | Mailing Address                 | << Address for communication >>>     |                            |
| 11. | Telephone Number with STD Code  |                                      |                            |
| 12. | Mobile Number                   |                                      | 7                          |
| 13. | E-Mail ID of the policyholder   | << E-Mail ID of the proposer >>      |                            |

| Nomination                      |                                    |     |         |
|---------------------------------|------------------------------------|-----|---------|
| 14. Name of the Child (Nominee) | Relationship with the life assured | Age | % Share |
|                                 |                                    |     |         |
| 15. Name of the Appointee(s)    | Relationship with nominee          | Age |         |
|                                 |                                    |     |         |
|                                 |                                    |     |         |

| Important dates                    |                  |
|------------------------------------|------------------|
| 16. Date of commencement of policy | < dd/mm/yyyy >>  |
| 17. Date of commencement of risk   | << dd/mm/yyyy >> |
| 18. Policy anniversary date        | << dd/mm>>       |
| 19. Premium due dates              | << >>            |
| 20. Date of maturity of policy     | << dd/mm/yyyy >> |

| Basic policy information      |  |
|-------------------------------|--|
| 21. Premium frequency         |  |
| 22. Installment premium (Rs.) |  |
| 23. Basic sum assured (Rs.)   |  |

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Applicable rate of Tax\*

| Base Policy                     |                         |                 |                              |                          |
|---------------------------------|-------------------------|-----------------|------------------------------|--------------------------|
| Benefit                         | Sum<br>Assured<br>(Rs.) | Term<br>(Years) | Premium payment term (Years) | Due date of last premium |
| Base Policy                     |                         |                 |                              |                          |
| Inbuilt Benefit                 |                         |                 |                              |                          |
| Benefit                         |                         |                 | Sum Assured (Rs)             |                          |
| Premium Payor<br>Waiver Benefit |                         |                 | << All future premiums>>     |                          |
| Accident Benefit                |                         |                 | < <rs>&gt;&gt;</rs>          |                          |

\* includes Applicable Taxes and/ or any other statutory levy/ duty/ surcharge, as notified by the Central and/or State Government from time to time as per the provisions of the prevalent tax laws.

<<x%>>

| Fund Options   |                                  |
|--|----------------------------------|
| Fund Name  | Fund Allocation for Premium in % |
| Equity Fund (SFIN: ULIF001100105EQUITY-FND111)           | <<% or N.A.>>                    |
| Equity Optimiser Fund (SFIN: ULIF010210108EQTYOPTFND111) | <<% or N.A.>>                    |
| Growth Fund (SFIN: ULIF003241105GROWTH-FND111)           | <<% or N.A.>>                    |
| Balanced Fund (SFIN:ULIF004051205BALANCDFND111)          | <<% or N.A.>>                    |
| Bond Fund<br>(SFIN:ULIF002100105BONDULPFND111)           | <<% or N.A.>>                    |
| Money Market Fund (SFIN:ULIF005010206MONYMKTFND111)      | <<% or N.A.>>                    |
| Top 300 Fund (SFIN: ULIF016070110TOP300-FND111)          | <<% or N.A.>>                    |
| Bond Optimizer Fund (SFIN :ULIF032290618BONDOPTFND111 )  | <<% or N.A.>>                    |
| Pure Fund (SFIN:ULIF030290915PUREULPFND111)              | <<% or N.A.>>                    |
| Total  | 100 %                            |

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In the above table, "N.A." stands for Not Applicable.

| <<   |   |
|--|---|
| Applicable clauses   |   |
|  |   |
|  |   |
| << To be printed only when the policyholder is staff mer<br>We will award the following additional allocation to you<br>eligible date of allotment of additional allocation. | mber a, subject to receipt of all premiums due under the policy as on the |
| Additional allocation  |   |
| Year   | Additional allocation percentage  |
|  |   |
| Signed for and on behalf of SBI Life Insurance Compa   | >> any Limited,   |
|  | Authorised Signatory  |
| Name   |   |
| Designation  |   |
| Date Place   |   |
| The stamp duty of Rs <<>> (Rupeesonly) paid v<br>Karyalay  | vide Letter of Authorisation No. dated <<>> issued by Pradhan Mudrank     |
| << Digital Signature >>  |   |
| (Signature)<br>Proper Officer  |   |
| ******* End of Police  | cy Schedule ************************************                          |

Form No:511 12 Policy Number

# **Policy Booklet**

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# Part B

# **Your Policy Booklet**

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule and other related documents of your policy.

If you find any errors, please return the policy for effecting corrections.

## 1 Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically.

| Expressions |  | Meanings  |  |  |
|-------------|--|---|--|--|
| 1.          | Accident Benefit                                     | is an additional payout made on accidental death or accidental total and permanent disability of the life assured, whichever is earlier. Not applicable for Single Premium policies   |  |  |
| 2.          | Accident Benefit Charge                              | a charge based on sum assured chosen, which is applied at the beginning of each policy month by cancelling required number of units for equivalent amount.  |  |  |
| 3.          | Accident   | An accident is a sudden, unforeseen and involuntary event, caused by external visible and violent means.  |  |  |
| 4.          | Accidental Total and Permanent Disability (TPD)      | is the event where, the Life Assured becomes incapacitated and as a result, not able to earn any income from any work, occupation or profession for the rest of his / her life. Disability must be caused solely and directly by external, violent, unforeseeable and visible means, occurring independently of any other causes and proved to the satisfaction of the insurer. The permanence of the disability will only be established after 180 days following the date of the event causing the disability. Total and permanent disability also includes the loss of both arms, and both legs, or one arm and one leg, or of both eyes. Loss of arms or legs means dismemberment by amputation of the entire hand or foot. Loss of eyes means entire and irrecoverable loss of sight |  |  |
| 5.          | Accumulated Value of Discontinued Policy Fund        | is the fund value of the discontinued policy fund. This will however be subject to a minimum guaranteed interest rate of 4% per annum or as prescribed in the prevailing regulation. This rate may change as per the relevant Regulations as amended from time to time.   |  |  |
| 6.          | Age  | is the age last Birthday i.e. the age in completed years.   |  |  |
| 7.          | Age at Entry   | is the age last Birthday on the Date of Commencement of the policy.   |  |  |
| 8.          | Allocation Charge<br>or<br>Premium Allocation Charge | is the percentage of Premium that would not be utilised to purchase units.  |  |  |
| 9.          | Allocation Percentage                                | is the percentage of Premium that will be invested in the chosen funds.   |  |  |
| 10.         | Annualised Premium                                   | means the Premium amount payable in a Year excluding applicable taxes. It only applies to policies other than single premium policies.  |  |  |
| 11.         | Appointee  | is the person who is so named in the proposal form or subsequently changed by an Endorsement, who has the right to give a valid discharge to the policy monies in case of the death of the Policyholder before the maturity of the policy while the Nominee is a Minor.   |  |  |

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| Expressions |                                | Meanings  |  |
|-------------|--------------------------------|---|--|
| 12.         | Assignee                       | Is the person to whom the rights and benefits are transferred by virtue of assignment under Section 38 of the Insurance Act, 1938, as amended from time to time.  |  |
| 13.         | Base Policy                    | is the part of the Policy which also includes the in-built Accident Benefit and Premium Payor Waiver Benefit.   |  |
| 14.         | Birthday                       | is the conventional Birthday. If it is on 29 <sup>th</sup> February, it will be considered as falling on the last day of February.  |  |
| 15.         | Business Day                   | is our working day.   |  |
| 16.         | Complete Withdrawal            | is same as surrender  |  |
| 17.         | Chosen Funds                   | are the fund types opted for, by the policyholder out of the available fund options.  |  |
| 18.         | Date of Allocation             | is the date on which the Premium net of Allocation Charges is invested in the Fund Options.   |  |
| 19.         | Date of Commencement of Policy | is the start date of the policy.  |  |
| 20.         | Date of Commencement of Risk   | is the date from which the insurance cover under the policy commences.  |  |
| 21.         | Date of Discontinuance         | is the date on which we receive a communication from you requesting for surrender of the policy or at the end of grace period due to non-payment of contractual premium, whichever is earlier.  |  |
| 22.         | Date of Maturity               | is the date on which the benefits under the policy terminate on expiry of the Policy Term in case the policy is not terminated earlier  |  |
| 23.         | Date of Revival                | is the date on which the policy benefits are restored at the conclusion of the revival process.   |  |
| 24.         | Death Benefit                  | is the benefit which is payable on death as stated in the policy document   |  |
| 25.         | Discontinuance                 | - is the state of a policy that could arise on account of surrender of the policy or non-payment of the contractual premium due before the expiry of the grace period.  |  |
| 26.         | Discontinuance Charges         | <ul> <li>is a charge levied when a policy is Discontinued or Surrendered.</li> <li>is either</li> <li>a percentage of one Annualised Premium for regular and limited premium policy and a percentage of single premium for single premium policy or</li> <li>a percentage of Fund Value as on the Date of Discontinuance / surrender or</li> <li>a fixed amount, as the case may be.</li> </ul> |  |
| 27.         | Discontinued Policy Fund       | is the segregated fund we set aside and is constituted by the Fund Value, as applicable of all the policies discontinued during lock-in period, determined in accordance with Insurance Regulatory and Development Authority of India (Unit Linked Insurance Products) Regulations, 2019.   |  |
| 28.         | Endorsement                    | is a change in any of the terms and conditions of the policy, agreed to or issued by us, in writing.  |  |
| 29.         | Financial Year                 | is the period commencing from 1 <sup>st</sup> April of any year to 31 <sup>st</sup> March of the following year or such period as may be notified by the Government   |  |
| 30.         | Free-look Period               | is the period during which Policyholder has the option to return the policy and cancel the contract.  |  |
| 31.         | Fund Management Charge         | is the deduction made from the fund at a stated percentage before the computation of the NAV of the fund.   |  |
|             |                                | 1 1/6 . 6 1 . 111 6   |  |
| 32.         | Fund Options                   | are the different funds available for investment.   |  |

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|     | Expressions                   | Meanings  |  |
|-----|-------------------------------|---|--|
|     |                               | number of units under a policy multiplied by the Net Asset Value (NAV) per unit of that fund  |  |
| 34. | Grace Period                  | is a time of 30 days granted from the due date for the payment of premium for Annual, half-yearly and quarterly mode and 15 days for monthly mode, without any penalty or late fee, during which time the policy is considered to be in-force with the risk cover without any interruption, as per the terms and conditions of the policy.  This is applicable to Regular and Limited premium policies only |  |
| 35. | In-force                      | is the status of the policy when all the due premiums have been paid or the policy is not in a state of discontinuance.   |  |
| 36. | Installment Premium           | is the same as 'Premium'.   |  |
| 37. | Instrument                    | cheque, demand draft, pay order etc.  |  |
| 38. | Life Assured                  | is the person in relation to whose life, insurance and other covers are granted.  |  |
| 39. | Lock-in Period                | the period of five consecutive completed years from the date of commencement of the policy, during which period the proceeds of the discontinued policies cannot be paid to the policyholder or to the insured, as the case may be, except in the case of death or upon the happening of any other contingency covered under the policy   |  |
| 40. | Maturity Benefit              | is the benefit which is payable on maturity, as stated in the policy document.  |  |
| 41. | Minor                         | is a person who has not completed 18 years of age.  |  |
| 42. | Mortality Charges             | are the charges recovered for providing life insurance cover.   |  |
| 43. | Nominee                       | is the person who is named as the nominee in the proposal form or subsequently changed by an endorsement, as per section 39 of the Insurance Act, 1938, as amended from time to time ,who has the right to give a valid discharge to the policy monies in case of the death of the life assured during the term of the policy if such nomination is not disputed.   |  |
| 44. | Non-participating             | means the policy does not have a share in Our profits.  |  |
| 45. | Our, Us, We                   | SBI Life Insurance Company Limited or its successors (hereinafter referred to as "Company").  We are regulated by the Insurance Regulatory and Development Authority of India (IRDAI). The registration number allotted by IRDAI is 111.  |  |
| 46. | Paid-up                       | is the status of policy at the end of the grace period, on account of non payment of premium after lock-in period, and the insurance cover continues with reduced sum assured called as Paid-up sum assured during the revival period   |  |
| 47. | Paid-up sum assured           | is equal to the sum assured multiplied by the ratio of total number of premiums paid to the original number of premiums payable as per the terms and conditions of the policy.  |  |
| 48. | Partial Withdrawals           | Is any part of fund that is encashed/ withdrawn by the policyholder during the period of contract.  |  |
| 49. | Policy Administration Charges | is a charge incurred towards administrative expenses of the policy. This charge is applied at the beginning of each policy month by cancelling units for equivalent amount.   |  |
| 50. | Policy Anniversary            | is the same date each year during the Policy Term as the Date of Commencement of Policy.  If the Date of Commencement of Policy is on 29 <sup>th</sup> of February, the Policy Anniversary will be taken as the last date of February.  |  |
| 51. | Policy Document               | means the policy schedule, policy booklet, endorsements (if any), option document (if any), other written agreements (if any) mutually agreed by you and us during the time your policy also form part of the Policy document.  |  |

Form No:511 18 Policy Number

|     | Expressions                  | Meanings   |
|-----|------------------------------|--|
|     |                              | It consists of Parts A, B, C, D, E, F and G and subsequent endorsements, if any,   |
| 52. | Policy Month                 | after the issue of the policy  is the period from the Date of Commencement of Policy, to the date prior to the corresponding date in the following calendar month or similar periods thereafter beginning from the dates in any calendar month corresponding to the Date of Commencement of the Policy.  If the said corresponding date is not available in a calendar month, then the last  |
| 53. | Policy Term                  | day of the calendar month will be taken for this purpose.  means, the period commencing with the Date of commencement of the Policy and terminating with the Date of maturity.   |
| 54. | Policy Year                  | is the period between two consecutive Policy Anniversaries. This period includes the 1 <sup>st</sup> day and excludes the next policy anniversary day.   |
| 55. | Policyholder                 | is the owner of the policy and is referred to as the proposer in the proposal form.  |
| 56. | Premium Frequency            | is the period between two consecutive premium due dates for Limited premium policy and regular premium policy; the premium frequency available under the plan is Single, Yearly, Half-yearly, Quarterly or Monthly   |
| 57. | Premium Due Date             | is the date on which premiums are payable under the policy, during the Premium Payment Term.  If the said corresponding date is not available in a calendar month, then the last day of the calendar month will be considered for this purpose.  |
| 58. | Premium Paying Term          | is the period, in years, over which premiums are payable.  |
| 59. | Premium Re-direction         | is an option which allows you to modify the allocation of amount of renewal premium to various segregated funds  |
| 60. | Premium                      | is the contractual amount payable by the Policyholder to secure the benefits under the contract.   |
| 61. | Premium Payor Waiver Benefit | This is an in-built feature of the product. This feature is not applicable for single premium policies and Reduced paid up policies.  In the event of unfortunate death of the life assured, all future premium(s) will be paid by the company on behalf of the policyholder on the due dates of payment of premium for the remaining premium payment term of the policy. If the child named under the policy dies subsequent to the death of the life assured, the company will pay the discounted value of the remaining future premiums to the legal heir of life assured. On death of the child, the benefit will cease. |
| 62. | Revival                      | is restoration of the policy, which was discontinued due to the non-payment of premium, with all the benefits, upon the receipt of all the premiums due and other charges if any, as per the terms and conditions of the policy, upon being satisfied as to the continued insurability of the insured or policyholder on the basis of the information, documents and reports furnished by the policyholder, in accordance with Board approved Underwriting policy  |
| 63. | Revival Period               | Is the period of three consecutive complete years from the date of first unpaid premium or date of maturity, whichever is earlier, during which period the policyholder is entitled to revive the policy which was discontinued due to the non-payment of premium.   |
| 64. | Single Premium               | is the premium payable at the start of policy with no further obligation to pay any renewal premium  |
| 65. | Sum Assured                  | Is the amount of insurance cover granted under the Base Policy which is payable upon the happening of insured events, if claim is found admissible.  |
| 66. | Surrender                    | is the voluntary termination of the contract by the Policyholder before the expiry of the policy term.   |
| 67. | Surrender Value              | is the amount of benefit payable to the Policyholder, if any, upon request for Surrender of the policy.  |

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| Expressions |                  | Meanings   |  |
|-------------|------------------|--|--|
| 68.         | Survival Benefit | is the benefit that depends on survival of the Life Assured.   |  |
| 69.         | Switching        | is the process of changing the allocation percentage of the existing fund value by moving from one fund (either wholly or in part) to the other amongst the funds allowed under the policy during the policy term                                  |  |
| 70.         | Switching Charge | is the charge applicable on Switching  |  |
| 71.         | Term             | is same as "Policy Term".  |  |
| 72.         | Underwriting     | <ul> <li>-is the process of classification of lives into appropriate homogeneous groups based on the risks covered.</li> <li>-based on underwriting, a decision on acceptance of cover as well as appropriate charges/premium is taken.</li> </ul> |  |
| 73.         | Unit-linked      | in a Unit-linked policy, the value of units in Chosen Funds will vary based on market price of the underlying assets and the investment risk is borne by the Policyholder.   |  |
| 74.         | Units            | a specific portion or part of the underlying segregated Unit Linked fund which is representative of the policyholder's entitlement in such funds.  |  |
| 75.         | Valuation Date   | is the Date of calculation of NAV.   |  |
| 76.         | We, Us, Our      | SBI Life Insurance Company Limited or its successors.  We are regulated by the Insurance Regulatory and Development Authority (IRDAI). The registration number allotted by IRDAI is 111.   |  |
| 77.         | You, Your        | is the person named as the Policyholder.   |  |

The above definitions are provided only for the purpose of proper comprehension of the terms & phrases used in the policy document. The actual benefits under the policy are payable strictly as per the terms and conditions of the policy only.

## 2 Abbreviations

| Abbreviation | Stands for  |
|--------------|---|
| AB           | Accident Benefit  |
| ECS          | Electronic Clearance System                                       |
| FMC          | Fund Management Charges   |
| IRDAI        | Insurance Regulatory and Development Authority of India           |
| NAV          | Net Asset Value, per unit   |
| PPWB         | Premium Payor Waiver Benefit                                      |
| Rs.          | Indian Rupees   |
| SAR          | Sum-at-risk   |
| UIN          | Unique Identification Number (allotted by IRDAI for this product) |
| ULIP         | Unit Linked Insurance Plan  |

These abbreviations bear the meanings assigned to them elsewhere in the Policy Booklet. These abbreviations are only meant to explain the terms used in this policy. The actual benefits payable under the policy are governed by the terms and conditions of this policy.

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#### Part C

#### 3 Base Policy Benefits

Base Policy benefits contain the following:

#### 3.1 Death Benefit

We will pay the following death benefits, if the claim is found admissible:

- 3.1.1 In case of death of the Life assured, if death intimation is received when the policy is in-force and if the cause of the death is not an accident, we will pay the highest of the following:
  - **3.1.1.1** Sum Assured or
  - **3.1.1.2** 105% of the total Premiums received upto the date of death
- **3.1.2** In case of death due to accident, when the policy is in force
  - 3.1.2.1 We will pay benefits as mentioned in case of death due to reason other than accident plus an additional lump sum benefit equal to the base sum assured subject to all the following conditions:
    - **3.1.2.1.1** Death should occur within 120 days of the date of accident solely and directly due to injuries sustained in the accident and cause of death should be independent of all other causes
    - 3.1.2.1.2 Maximum Accident Benefit under all the policies of SBI Life should not exceed Rs.50.00.000
    - **3.1.2.1.3** Accidental Total and Permanent Disability cover benefit has not been claimed under this policy.
- **3.1.3** If the child is alive on the date of death of the life assured, when the policy is in force
  - **3.1.3.1** We will pay the future premiums (net of premium allocation charge) payable under the policy, in to your fund as and when they are due.
  - **3.1.3.2** We will not deduct future mortality charges, PPWB charges and AB charges.
- **3.1.4** If the child is not alive at the date of death of the life assured, we will also pay
  - **3.1.4.1.1** the balance fund value
  - 3.1.4.1.2 if the disability benefit instalments are being paid under the policy as a result of the life assured having suffered total and permanent disability the remaining instalments will be paid as a lump sum without any interest.
- **3.1.5** In case of death of the life assured while policy is in paid-up status, we will pay the following:
  - **3.1.5.1** Paid-up Sum Assured if the cause of death is not an accident.
  - **3.1.5.2** In case of death due to accident, we will pay an additional amount equal to the paid up sum assured, subject to all the following conditions:
    - **3.1.5.2.1** Death should occur within 120 days of the date of accident solely and directly due to injuries sustained in the accident and cause of death should be independent of all other causes
    - **3.1.5.2.2** You have not claimed for disability under accident benefit under this policy.
    - **3.1.5.2.3** The total sum assured payable under accidental benefit under all your policies with us should not exceed INR 50,00,000.
- **3.1.6** In case the death intimation is received after the Date of Discontinuance,
  - **3.1.6.1** If the death of the Life Assured has occurred on or before the Date of Discontinuance, we will pay
    - **3.1.6.1.1** Same death benefit as stated in 3.1.1, 3.1.2 and 3.1.3 as applicable
  - 3.1.6.2 If death has occurred after the Date of Discontinuance, we will pay as per the details given hereunder
    - **3.1.6.2.1** Policy is discontinued during the first five policy years
      - **3.1.6.2.1.1** If the policy has been surrendered and death occurs after surrender or
      - **3.1.6.2.1.2** If you had opted to revive the policy within three years but have not revived the policy and death occurs or

- **3.1.6.2.1.3** If no option has been exercised and death occurs
- **3.1.6.2.1.4** We will pay the Death benefit equal to Accumulated Value of your Discontinued policy fund as on the date of receipt of death intimation by the company.
- **3.1.6.2.2** Policy is discontinued after the first five policy years
  - **3.1.6.2.2.1** If you have opted to revive the policy within three years but have not revived the policy and death occurs during the 3 years revival period: or
  - **3.1.6.2.2.2** if no option has been exercised and death occurs
  - **3.1.6.2.2.3** We will pay the Death benefit equal to Paid-up Sum Assured
- **3.1.7** In case we receive the intimation of death of child,
  - **3.1.7.1** If the life assured is alive as on the date of death of the child, you can exercise one of the following choices by intimating to us in writing:
    - **3.1.7.1.1** You can opt to continue the policy, by paying the due premiums. PPWB benefit will cease and no charges for the same would be deducted.
    - 3.1.7.1.2 You have an Option to terminate the contract. If you opt to terminate the contract, We will pay you,
      - **3.1.7.1.2.1** the fund value.
      - **3.1.7.1.2.2** If the disability benefit instalments are being paid under the policy as a result of the life assured having suffered total and permanent disability, the remaining instalments will be paid as a lump sum without any interest.
  - **3.1.7.2** If the life assured is not alive as on the date of death of the child, we will pay,
    - **3.1.7.2.1** the fund value and
    - **3.1.7.2.2** discounted value of the remaining future premiums and
    - **3.1.7.2.3** if the disability benefit instalments are being paid under the policy as a result of the life assured having suffered total and permanent disability, the remaining instalments as a lump sum without any interest

#### 3.2 Survival Benefit

We will pay the following survival benefits

- **3.2.1** In case Accidental Total and Permanent Disability Benefit which is part of the Accident Benefit is admitted and becomes payable,
  - **3.2.1.1** We will pay you
    - **3.2.1.1.1** the Accidental total and permanent disability benefit in 10 equal yearly instalments where each instalment is equal to 10% of the Accident sum assured.
    - **3.2.1.1.2** The first instalment will be paid after 180 days of occurrence of total and permanent disability in order to establish the permanence of the disability
    - **3.2.1.1.3** The remaining 9 yearly instalments will be paid on the same date every year for 9 years.
  - **3.2.1.2** If the remaining Policy Term is less than 9 years, we will pay the outstanding instalments if any, to you along with the maturity benefit, at the time of maturity of the policy as lumpsum, without any interest.
  - **3.2.1.3** In case of death of life assured during the payment term of Accidental Total and Permanent Disability Benefit, we will pay the unpaid instalments to the beneficiary along with the death benefit as lumpsum without any interest.
  - **3.2.1.4** We shall declare the discount rate for the calculation of discounted value on 1st of April every year and the same will apply during the financial year.
  - **3.2.1.5** Accident Benefit will be payable on accidental death or on accidental total permanent disability whichever occurs earlier. Once the accidental total permanent disability benefit is admitted, the accident benefit shall cease automatically under the policy.
    - **3.2.1.5.1** No further charges for Accident Benefit will be deducted and no further benefit under the same is payable.

# 3.2.2 Disability under Accident Benefit

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We will pay the Accident Benefit on the occurrence of accidental total and permanent disability (ATPD) of the life assured during the term of the policy subject to all of the following:

- **3.2.2.1** Your policy is in-force on the date of disability.
- **3.2.2.2** The total sum assured payable under accidental benefit of all your individual policies with us should not exceed INR 50,00,000.
- **3.2.2.3** We will pay the benefit in 10 equal annual instalments. Each instalment will be 10% of accident benefit sum assured.
- **3.2.2.4** If the remaining policy term is less than 9 years, we will pay the unpaid instalments to you along with the maturity benefit, at the time of maturity of the policy as lumpsum, without any interest.
- **3.2.2.5** We will make the first payment 180 days after occurrence of disability in order to establish permanence of the disability.
- **3.2.2.6** We will pay the subsequent payments at the anniversaries of the first payment date.
- **3.2.2.7** You can claim only once under this benefit.
- **3.2.2.8** We shall not deduct Accident Benefit charges in future.

### 3.3 Maturity Benefit

**3.3.1** We will pay your Fund Value, as Maturity benefit, in lumpsum to you or to the child in case of death of the life assured.

### 4 Loyalty Unit Additions

**4.1** We will allot the Loyalty Unit Additions on the completion of specific durations as per the table below:

| Policy Term            | First Loyalty<br>Unit Addition | Subsequent Additions                       |
|------------------------|--------------------------------|--|
| 8, 11, 14, 17, 20, 23  | 8 <sup>th</sup> Year           |  |
| 9, 12, 15, 18, 21, 24  | 9 <sup>th</sup> Year           | At end of every three years till maturity. |
| 10, 13, 16, 19, 22, 25 | 10 <sup>th</sup> Year          |  |

#### **4.2** Applicability Conditions

- **4.2.1** For policy terms, 8, 9 or 10 years, there would be only one loyalty unit addition.
- **4.2.2** We will allot loyalty unit additions provided all due premiums have been paid and the policy is in-force as on the eligible date of allotment of loyalty units.
- **4.2.3** For policies which are not in-force but are revived subsequently, Loyalty Additions will be credited on the date of revival, provided all due premiums have been paid.
- **4.2.4** We will allot loyalty unit additions only during the policy term.
- **4.2.5** We will allocate the eligible loyalty Units to various funds in proportion to their sizes as per the NAVs on the date of loyalty unit addition.
- 4.2.6 The loyalty unit addition amount at relevant policy year end will be equivalent to  $1\% \times [\text{Average fund value over the 1st day of the preceding 24 policy months}]$

## 5 Premiums

- 5.1 You are required to pay the Premiums in full always on or before the Premium due dates.
- 5.2 You are required to pay unpaid Premium, if any, on or before the expiry of Grace Period.
- 5.3 If we receive any premium in advance, units will be allocated only on the premium due date. We will not pay any interest on premium received in advance.
- 5.4 You are required to pay the premiums even if you do not receive premium notice or any other communication from us.
- 5.5 You will be liable to pay all applicable taxes as levied by the Government and other statutory authorities from time to time.
- 5.6 If we receive any amount in excess of the required premium, we will refund the excess, without any interest.

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- 5.7 If we receive any amount less than the required premium, we will not adjust the amount towards premium till you pay the balance of premium. We will not pay any interest on the partial premium paid by you.
- 5.8 If your disability benefit instalments are in payment, you should still continue to pay your premiums as and when they are due, to keep the policy in-force.
- 5.9 You can change the premium frequency, at any policy anniversary, only after completion of 3 policy years
- 5.10 The change in premium frequency shall be allowed, only if the instalment premium after the change meets the minimum premium prescribed for that frequency.

#### 6 Grace Period

- You can pay your premiums within a grace period of 30 days from the due dates, for premium frequencies of yearly, half-yearly and quarterly premium frequencies.
- You have a grace period of 15 days for monthly premium frequency. Your policy will be treated as in-force during the grace period.

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## Part D

#### 7 Partial Withdrawal

You can make partial withdrawals from you fund during the policy term. Such withdrawals will be subject to all of the following:

- 7.1 You can withdraw from the 6th policy year, subject to payment of all the due premiums for the first five policy years.
- 7.2 We will allow a maximum of two partial withdrawals in a policy year, out of which one will be free.
- 7.3 You cannot carry forward unused partial withdrawals to subsequent policy years.
- **7.4** During entire Policy Term, we will allow,
  - **7.4.1** five partial withdrawals if your Policy Term is less than or equal to 10 years
  - **7.4.2** ten partial withdrawals if your Policy Term is more than 10 years.
- 7.5 The partial withdrawals are expressed as a percentage of the Fund Value at the time of the partial withdrawal.
- **7.6** You can withdraw
  - **7.6.1** a minimum amount of Rs. 5,000
  - **7.6.2** a maximum of 15% of the then available fund value, as on the date of submission of request for partial withdrawal.
  - **7.6.3** only in multiples of Rs. 1,000
- 7.7 We will not allow Partial withdrawals if fund value, as a consequence of any partial withdrawal is reduced to less than 50% of the total premiums paid.
- **7.8** We will charge you Rs. 100 per withdrawal in excess of free partial withdrawal, by way of cancellation of units.

# 8 Surrender

You may surrender your policy during the term of the policy. The surrender will be subject to all of the following:

- 8.1 In case we receive your surrender request on or before the expiry of the Lock-in Period, (before completion of 5 policy years),
  - **8.1.1** We will disinvest your units in all funds, as on date of valid surrender request
  - **8.1.2** The resultant amount after deduction of applicable Discontinuance Charges will be credited to the Discontinued Policy Fund
  - **8.1.3** We will pay you the Surrender Value on the first working day of 6th policy year
  - **8.1.4** Surrender Value is the accumulated value of your Discontinued Policy Fund.
  - **8.1.5** If life assured dies before the payment of discontinued policy value then the same is paid to the beneficiary.
- 8.2 In case we receive your Surrender request after the expiry of the Lock-in Period (after completion of 5 policy years),
  - **8.2.1** We will disinvest your units in all funds, as on date of valid surrender request accepted by the Company
  - **8.2.2** We will pay you the Surrender Value immediately
  - **8.2.3** Surrender Value is your Fund Value.
- **8.3** All the rights and benefits under the policy will automatically come to an end on payment of Surrender value and the policy terminates.

## 9 Discontinuance of policy

- **9.1** This is applicable for Regular and Limited Premium Payment policies only.
- 9.2 Discontinuance of policy during lock-in period (before completion of 5 policy years)

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- **9.2.1** Upon expiry of grace period, in case of discontinuance of policy due to non-payment of premium, your policy will be disinvested and the fund value after deducting the applicable discontinuance charges, would be credited to the discontinued policy fund. The risk cover shall cease.
- **9.2.2** We will communicate the status of the policy, within three months from the date of first unpaid premium. Non-receipt of the communication however, will not be construed as a breach of any contractual obligation on our part.
- **9.2.3** In the communication, we would state the current status of the policy and provide an option to revive the policy within the revival period of three years from the date of first unpaid premium,
- **9.2.4** If you opt to revive the policy within revival period, then the revival procedure as stated in the Section on "Revival" would be applicable.
- 9.2.5 In case you opt to revive but do not revive the policy during the revival period, the proceeds of the discontinued policy fund shall be paid to you at the end of the revival period or at the end of the lock-in period whichever is later. In respect of revival period ending after lock-in period, the policy will remain in discontinuance fund till the end of revival period. The Fund management charges of discontinued fund will be applicable during this period and no other charges will be applied.
- **9.2.6** You can opt to completely withdraw the policy anytime, then proceeds of the discontinued policy shall be payable at the end of lock-in period or date of surrender whichever is later
- **9.2.7** In case you do not exercise the options as set out above, the policy shall continue without any risk cover and the policy fund shall remain invested in the discontinuance fund. At the end of the lock-in period, the proceeds of the discontinuance fund shall be paid to you and the policy shall terminate.
- **9.2.8** If life assured dies before the payment of discontinued policy value, then the same is paid to the beneficiary immediately.

#### 9.3 Discontinuance of policy after lock-in period (after completion of 5 policy years)

- **9.3.1** Upon expiry of the grace period, in case of discontinuance of policy due to non-payment of premium after lock-in period, your policy shall be converted into a reduced paid up policy with the paid-up sum assured i.e. original sum assured multiplied by the total number of premiums paid to the original number of premiums payable as per the terms and conditions of the policy.
- **9.3.2** The policy shall continue to be in reduced paid-up status.
- **9.3.3** All charges except Premium Payor Waiver Benefit (PPWB) as per terms and conditions of the policy shall be deducted during the revival period. However, the mortality charges and accident benefit shall be deducted based on the reduced paid up sum assured only.
- **9.3.4** We will communicate the status of the policy within three months from the date of first unpaid premium. Non-receipt of the communication however, will not be construed as a breach of any contractual obligation on our part.
- **9.3.5** In the communication we would state the current status of the policy and provide the following options to you upon discontinuation of the policy:
  - 9.3.5.1 Revive the policy within the revival period of three years from the date of first unpaid premium, or9.3.5.2 Complete Withdrawal / surrender of the policy.
- **9.3.6** If you opt to revive but do not revive the policy during the revival period, the Fund Value shall be paid to you at the end of the revival period.
- **9.3.7** If you opt to completely withdraw from the policy, then policy Fund value as on the date of receipt of surrender request would be payable.
- **9.3.8** In case you do not exercise any option as set out above, the policy shall continue to be in reduced paid up status. At the end of the revival period, the proceeds of the policy fund shall be paid to you and your policy shall terminate.
- **9.3.9** However, if the date of maturity falls during the revival period, then the Fund Value would be paid on the date of maturity.
- **9.3.10** You can opt to completely withdraw the policy anytime, then policy Fund value as on the date of receipt of surrender request would be payable
- **9.4** For Single premium policies 'Discontinuance of policy is not applicable.

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#### 10 Revival

- 10.1 You may opt to revive your policy within three years from the date of first unpaid premium.
- 10.2 You should write to us on your decision to revive the policy during the Revival Period.
- 10.3 You are required to pay all the due premiums without any interest or fee.
- 10.4 You have to submit Good Health Declaration and satisfy other underwriting requirements, if any.
- 10.5 We may accept or reject your revival request. We will inform you the same. Revival will not be effective until the acceptance of revival is communicated.
- 10.6 We will invest your premiums after deducting applicable Allocation Charges on the Date of Revival.
- 10.7 You cannot revive after the expiry of the Revival Period.
- **10.8** If premium is discontinued during lock-in period (before completion of 5 policy years)
  - **10.8.1** If you revive the policy during the revival period, then the Discontinued Policy Fund will be dis-invested and the discontinuance charge, previously deducted, would be added back to this dis-invested fund amount.
  - 10.8.2 We will automatically shift the resultant fund to your chosen funds, in the same proportion as per the fund options originally chosen or as requested during revival process or as chosen in the last premium redirection request, whichever is the latest
  - **10.8.3** We will allocate the units based on the NAV as on the date of such revival.
  - **10.8.4** We will deduct premium allocation charges and policy administration charges as applicable during the discontinuance period.
  - 10.8.5 We will restore the risk cover and deduct all applicable charges from the date of revival of the policy.
- 10.9 If premium is discontinued after lock-in period (after completion of 5 policy years)
  - **10.9.1** If you revive the policy within 3 years time from the date of first unpaid premium, we will invest due premiums paid by you, net of charges in the same proportion as per the fund options originally chosen or as requested during revival process or as chosen in the last premium redirection, whichever is the latest.
  - 10.9.2 We will allocate the units based on the NAV as on the date of such revival.
  - 10.9.3 We will deduct premium allocation charges as applicable during the discontinuance period.
  - **10.9.4** We will restore the original risk cover from the date of revival of the policy.
  - **10.9.5** We will deduct all applicable charges, from the date of revival of the policy.
- 10.10 You will bear the cost of medical examination, if any, up to an amount of Rs. 3,000.

### 11 Premium Re-direction

- 11.1 You can re-direct your premiums subject to all of the following:
  - 11.1.1 We will allow you premium Re-direction from the beginning of the second policy year.
  - 11.1.2 You can request for premium Re-direction among the then available fund options.
  - 11.1.3 Your premium Re-direction request will be applicable only on your future premiums. This will have no effect on your existing funds.
  - **11.1.4** You can re-direct only in multiples of 1% of premiums.
  - 11.1.5 We will not charge for the first Re-direction in a policy year
  - 11.1.6 You cannot carry forward unused free Premium Re-Direction to subsequent Policy Years.
  - 11.1.7 We will charge you Rs. 100 per Re-direction request for from the second Re-direction in the same policy year.
  - 11.1.8 We will deduct the charges by cancelling your units as per the NAV on the date of receipt of request.
  - **11.1.9** We will cancel units from all your funds in proportion to their sizes.
  - **11.1.10** We will Re-direct your Premiums if you have applied at least 14 days prior to the due date of premium on which Redirection is to be applied.

#### 12 Switching

You can switch your funds during the policy term, subject to all of the following:

- **12.1** You can switch among any of the then available fund options.
- 12.2 We will not charge for the first two switches in a policy year.
- 12.3 You cannot carry forward free unused switches to subsequent policy years
- 12.4 You can ask for a switch in terms of amount or in percentage.
- 12.5 You can switch a minimum amount of Rs. 5,000
- 12.6 You can switch only in multiples of 1% of each fund
- 12.7 We will charge you Rs. 100 per switch from the third switch onwards in the same policy year.
- 12.8 We will deduct the switching charges from the amount to be switched.
- 12.9 You can switch only once in a day.

## 13 Termination

#### 13.1 Termination of Life Cover and in-built Accident Benefit under your policy

All the covers under the Base Policy and in-built Accident Benefit will end at the earliest of the following:

- **13.1.1** The date on which we receive free-look cancellation request
- **13.1.2** The date on which we receive your Surrender request for the Policy
- **13.1.3** Date of Discontinuance of policy, if it is during first five years of the policy
- 13.1.4 The date on which your policy terminates as per the terms of the policy

# 13.2 Termination of PPWB

PPWB will terminate on the earliest of the following:

- 13.2.1 the date of intimation of death of child
- 13.2.2 the date on which the death benefit ceases
- **13.2.3** the end of premium paying term
- 13.2.4 the date on which the policy is converted to paid up

## 13.3 Termination of your policy

Your policy will terminate on the earliest of the following:

- **13.3.1** The date of payment of the refund amount on free look cancellation.
- **13.3.2** The Date on which the policy Matures.
- 13.3.3 The date of payment of Surrender Value or Accumulated Value of your Discontinued Policy Fund.
- 13.3.4 If the policy is discontinued after the first five policy years and is in a paid up status and the fund value at the beginning of any policy month falls below the amount of one annualized premium, the fund value available then would be paid to you.
- 13.3.5 the date of claim payment on death of nominee child subsequent to the death of the life assured.
- 13.3.6 On cancellation/termination of the Policy by Us on grounds of misrepresentation, fraud or nondisclosure established

#### 14 General Terms

## 14.1 Free-look Period

**14.1.1** If you have purchased the policy through distance marketing and electronic policy, you have 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection, in writing.

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- **14.1.2** If you have not purchased the policy through distance marketing and electronic policy, you have 15 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection, in writing.
- **14.1.3** We shall refund you the amount arrived as per the following formula:

Fund Value as on date of receipt of a valid request Plus the following which are already deducted

(Premium Allocation Charges,

Plus Policy Administration Charges,

Plus Accident Benefit Charges,

Plus PPWB Charges, Plus Mortality Charges, Plus Corresponding applicable Taxes)

Minus the following

(Mortality Charges, PPWB Charges, Accident Benefit charges, along with the Corresponding applicable Taxes, proportionate to the period you were covered.

Plus Cost of Stamp Duty,

Plus Medical Expenses, if any)

- **14.1.4** You cannot revive or restore your policy once you have returned your policy.
- **14.1.5** The amount will be paid in lumpsum

#### 14.2 Policy loan

Your policy will not be eligible for any loans.

#### 14.3 Suicide exclusion

- 14.3.1 If the life assured commits suicide, within 12 months, we will not pay the death benefit.
- **14.3.2** We will calculate 12 months from the Date of Commencement of the policy or Date of Revival of the Policy, as applicable.
- 14.3.3 We will pay your Fund Value as on the date of intimation of death and the contract would cease.
- **14.3.4** Any charges other than Fund Management Charges (FMC) recovered subsequent to the date of death shall be added back to the fund value as available on the date of intimation of death.

#### 14.4 Premium Payor Waiver Benefit

- 14.4.1 This is an in-built feature of the product. This feature is not applicable for single premium policies and Reduced paid up policies. We will not deduct PPWB charges every month, except for single premium policies and Reduced paid up policies.
- 14.4.2 In the event of unfortunate death of the life assured during the premium paying term of the policy, all the future premium(s) payable will be paid by the company on behalf of the life assured on the premium paying due dates and we will not deduct future premium payor waiver benefit charges from the fund.
- **14.4.3** In case of the death of the child the Premium Paying Waiver Benefit will cease and we will not deduct further charges.
- **14.4.4** If the child dies subsequent to the death of the life assured, we will pay the discounted value of remaining future premiums to the legal heir of life assured.

## 14.5 Accident Benefit (Accidental Death or Accidental Total and Permanent Disability) Exclusions & Other terms

- **14.5.1** The accidental death or the occurrence of accidental total and permanent disability should be proved to our satisfaction.
- 14.5.2 We will appoint a medical practitioner to examine the Life Assured in connection with the disability claim. Based on the evidence provided and medical examination carried out, our authorised medical examiners will examine whether the claim is admissible as per the terms and conditions of the Policy. If the nature of disability does not satisfy the Accidental Total and Permanent Disability parameters, we will reject the claim.
- **14.5.3** Death of the life assured should have occurred within 120 days from the date of accident.
- 14.5.4 The accidental total and permanent disability should have lasted for at least 180 days without interruption.

#### 14.5.5 Exclusions

We will not pay the accident benefit for death or disability arising from or due to the consequences of or occurring during the events as specified below:

**14.5.5.1** Infection: Death or disability caused or contributed to, by any infection, except infection caused by an external visible wound accidentally sustained

| 14.5.5.2 | Drug abuse: Life assured under the influence of alcohol or solvent abuse or use of drugs except under the direction of a registered medical practitioner                                |
|----------|---|
| 14.5.5.3 | Self inflicted injury: Intentional self inflicted injury including the injuries arising out of attempted suicide.   |
| 14.5.5.4 | Criminal acts: Life Assured involvement in criminal and/or unlawful acts with unlawful or criminal intent.  |
| 14.5.5.5 | War and civil commotion: War, invasion, hostilities (whether war is declared or not), civil war, rebellion, revolution or taking part in a riot or civil commotion.                     |
| 14.5.5.6 | Nuclear contamination: The radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature |
| 14.5.5.7 | Aviation: Life Assured participation in any flying activity, other than as a passenger in a commercially licensed aircraft  |
| 14.5.5.8 | Hazardous sports and pastimes: Taking part or practicing for any hazardous hobby, pursuit or any race not previously declared and accepted by the Company                               |

#### Part E

#### 15 Funds

#### 15.1 The Funds

- **15.1.1** You bear the investment risk in the investment portfolio.
- **15.1.2** We will invest your funds in accordance with the guidelines issued by IRDAI from time to time. We will select the investments, including derivatives and units of mutual funds, for each fund. The investments will be within the limits as mentioned in "Fund Options".
- **15.1.3** The investments in the units are subject to market and other risks. We do not assure YOU that the objective of the funds will be achieved.
- 15.1.4 The NAV of the units will depend on the equity markets and general level of interest rates from time to time.
- **15.1.5** The past performance of the funds is not indicative of the future performance of any of the funds available under this policy.
- **15.1.6** We will apply a minimum guaranteed rate of 4% p.a. or as prescribed in the regulations from time to time, to the Discontinued Policy Fund

#### 15.2 Fund Options

- **15.2.1** There are 9 fund options, which have different risk-return profiles.
- **15.2.2** You may choose to invest in any one or more of the 9 fund options, in multiples of 1%.
- **15.2.3** The names of the funds do not indicate the quality, future prospects or returns.
- 15.2.4 We will allocate premium paid at the proposal stage, in the proportion mentioned in your proposal form.
- **15.2.5** We will continue to allocate in the same proportion until you ask us to re-direct. After you re-direct, the future premiums will follow the new proportion.

#### 15.3 Fund description

## 15.3.1 Equity Fund (SFIN: ULIF001100105EQUITY-FND111)

#### **15.3.1.1 Objective:**

The objective of this fund is to provide high equity exposure targeting higher returns in the long term.

#### 15.3.1.2 Asset mix

| Assets                              | Minimum | Maximum |
|-------------------------------------|---------|---------|
| Equity & Equity related instruments | 80%     | 100%    |
| Debt Instruments                    | Nil     | 20%     |
| Money Market Instruments            | Nil     | 20%     |

### 15.3.1.3 Risk Profile: High

## 15.3.2 Equity Optimiser Fund (SFIN: ULIF010210108EQTYOPTFND111)

## **15.3.2.1** Objective

The objective of this fund is to provide equity exposure targeting higher returns through long term capital gains.

#### 15.3.2.2 Asset mix

| Assets                              | Minimum | Maximum |
|-------------------------------------|---------|---------|
| Equity & Equity related instruments | 60%     | 100%    |
| Debt Instruments                    | Nil     | 40%     |
| Money Market Instruments            | Nil     | 40%     |

## 15.3.2.3 Risk Profile: High

#### 15.3.3 Growth Fund (SFIN: ULIF003241105GROWTH-FND111)

## **15.3.3.1** Objective

To provide long term capital appreciation through investments primarily in equity and equity related instruments with a small part invested in debt and money market for diversification and risk reduction.

#### 15.3.3.2 Asset mix

| Assets                              | Minimum | Maximum |
|-------------------------------------|---------|---------|
| Equity & Equity related instruments | 40%     | 90%     |
| Debt Instruments                    | 10%     | 60%     |
| Money Market Instruments            | Nil     | 40%     |

**Risk Profile:** Medium to High

#### 15.3.4 Balanced Fund (SFIN: ULIF004051205BALANCDFND111)

#### **15.3.4.1 Objective**

To provide accumulation of income through investment in both equities and fixed income securities with an attempt to maintain a suitable balance between return and safety.

#### 15.3.4.2 Asset mix

| Assets                              | Minimum | Maximum |
|-------------------------------------|---------|---------|
| Equity & Equity related instruments | 40%     | 60%     |
| Debt Instruments                    | 20%     | 60%     |
| Money Market Instruments            | Nil     | 40%     |

#### 15.3.4.3 Risk Profile: Medium

## 15.3.5 Bond Fund (SFIN: ULIF002100105BONDULPFND111)

#### **15.3.5.1 Objective**

To provide relatively safe and less volatile investment option mainly through debt instruments and accumulation of income through investment in fixed income securities.

### 15.3.5.2 Asset mix

| Assets                   | Minimum | Maximum |
|--------------------------|---------|---------|
| Debt Instruments         | 60%     | 100%    |
| Money Market instruments | Nil     | 40%     |

## **15.3.5.3 Risk Profile:** Low to Medium

#### 15.3.6 Money Market Fund (SFIN: ULIF005010206MONYMKTFND111)

#### **15.3.6.1** Objective

To deploy the funds in liquid and safe instruments so as to avoid market risk on a temporary basis.

#### 15.3.6.2 Asset mix

| Assets                   | Minimum | Maximum |
|--------------------------|---------|---------|
| Debt instruments         | Nil     | 20%     |
| Money Market Instruments | 80%     | 100%    |

#### 15.3.6.3 Risk Profile: Low

# 15.3.7 Top 300 Fund (SFIN: ULIF016070110TOP300-FND111)

#### **15.3.7.1 Objective**

To provide long term capital appreciation by investing in stocks of top 300 companies in terms of market capitalization on the National Stock Exchange.

#### 15.3.7.2 Asset mix

| Assets                             | Minimum | Maximum |
|------------------------------------|---------|---------|
| Equity& Equity related instruments | 60%     | 100%    |
| Money Market Instruments and Cash  | Nil     | 40%     |

### 15.3.7.3 Risk Profile : High

## 15.3.8 Bond Optimizer Fund (SFIN: ULIF032290618BONDOPTFND111))

#### **15.3.8.1 Objective**

To earn returns higher than a pure fixed income fund by investing in a mix of Government Securities, Corporate Bonds, Money Market Instruments & up to 25% in Equity Instruments.

#### 15.3.8.2 Asset Mix

| Assets                              | Minimum | Maximum |
|-------------------------------------|---------|---------|
| Equity & Equity related instruments | 0%      | 25%     |
| Debt instruments                    | 75%     | 100%    |
| Money Market instruments            | 0%      | 25%     |

#### 15.3.8.3 Risk Profile: Low to Medium

#### 15.3.9 Pure Fund (SFIN:ULIF030290915PUREULPFND111)

#### **15.3.9.1** Objective

The objective of this fund is to provide high equity exposure targeting higher returns in the long term. The Fund invests in Equities of sectors other than -

- 1. Banks, Financial institutions and non-banking financial companies,
- 2. Breweries, distilleries, alcohol based chemicals, cigarettes, tobacco,
- 3. Entertainment (Films, TV etc), Hotels, Gambling, Lotteries, Contests,
- 4. Leather, Animal Produce, sugar and hatcheries.

#### 15.3.9.2 Asset Mix

| Assets                              | Minimum | Maximum |
|-------------------------------------|---------|---------|
| Equity & Equity related instruments | 80%     | 100%    |
| Money Market instruments            | 0%      | 20%     |

#### 15.3.9.3 Risk Profile : High

#### 15.3.10 Discontinued Policy Fund (SFIN: ULIF024110411DISCOPOFND111)

- **15.3.10.1** This is a segregated fund of the Company and created as required by IRDAI.
- **15.3.10.2** We do not offer you this fund as an investment option.
- **15.3.10.3** Fund value (net of relevant discontinuance charges) of the policies discontinued is credited to the Discontinued Policy Fund.
- 15.3.10.4 This fund is built to invest the amounts after deduction of applicable Discontinuance Charges, from the disinvested units of the policies Discontinued or Surrendered during the Lock-in Period in the Company's portfolio and to provide the Discontinuance Value or Surrender Value as applicable, as the case may be, to the Policyholders at the end of the Lock-in Period or at the end of the revival period or date of surrender, whichever is later.
- **15.3.10.5** The objective of the fund is to achieve relatively less volatile investment return mainly through debt instruments and liquid assets and also accumulation of income through investment in fixed income securities and liquid assets.
- **15.3.10.6** We provide a minimum investment return guarantee equal to 4% per annum or as prescribed in the prevailing regulation, on this fund.

#### **15.3.10.7** The Discontinued Policy Fund will have the following asset mix

| Assets                   | Minimum | Maximum |
|--------------------------|---------|---------|
| Government Securities    | 60%     | 100%    |
| Money Market Instruments | Nil     | 40%     |

# **15.3.10.8** The income earned on this fund net of applicable FMC, will be apportioned to this fund and will be entirely available to you, as applicable.

#### 15.4 Introduction of New Fund Options

We may establish new fund options with prior approval from IRDAI and we will notify you of the same through our website.

#### 15.5 Fund Closure

- **15.5.1** We may close existing funds with prior approval from IRDAI. We will notify you in writing 3 months prior to the closure of the Fund.
- 15.5.2 If you do not switch in this period, we will switch your units to Money Market Fund.
- 15.5.3 No fee will be charged for switching in the event of such closure of Funds

#### 15.6 Standard Force Majeure Provisions

- **15.6.1** The Insurer shall value the Funds (SFIN) on each day for which the financial markets are open. However, the Insurer may value the SFIN less frequently in extreme circumstances external to the Insurer i.e. in force majeure events, where the value of the assets is too uncertain. In such circumstances, the Insurer may defer the valuation of assets for up to 30 days until the Insurer is certain that the valuation of SFIN can be resumed.
- **15.6.2** The Insurer shall inform IRDAI of such deferment in the valuation of assets. During the continuance of the force majeure events, all request for servicing the policy including policy related payment shall be kept in abeyance.
- 15.6.3 The Insurer shall continue to invest as per the fund mandates submitted. However, the Insurer shall reserve its right to change the exposure of all or any part of the Fund to Money Market Instruments [as defined under Regulations 2(j) of IRDAI (Investment) Regulations, 2016] in circumstances mentioned under points
  - 15.6.1 and 15.6.2) above. The exposure to of the fund as per the fund mandates submitted shall be reinstated within reasonable timelines once the force majeure situation ends.
- **15.6.4** Few examples of circumstances as mentioned [in point 15.6 (15.6.1 & 15.6.2) above] are:
  - **15.6.4.1** when one or more stock exchanges which provide a basis for valuation of the assets of the fund are closed otherwise than for ordinary holidays.
  - when, as a result of political, economic, monetary or any circumstances which are not in the control of the insurer, the disposal of the assets of the fund would be detrimental to the interests of the continuing Policyholders.
  - **15.6.4.3** in the event of natural calamities, strikes, war, civil unrest, riots and bandhs.
  - **15.6.4.4** in the event of any force majeure or disaster that affects the normal functioning of the Insurer.
- **15.6.5** In such an event, an intimation of such force majeure event shall be uploaded on the Insurer's website for information.
- 15.7 We will send on half-yearly basis a statement of account giving various details pertaining to your policy, e.g. total premium paid by you, status of policy, total Fund Value etc. These statements are sent by Ordinary post and non-receipt of Fund Statements shall not be deemed to be a breach of terms and conditions of the policy

#### 16 Units

#### 16.1 Creation of Account

We will invest your premiums (net of Allocation Charges) in your chosen funds.

#### 16.2 Allocation of Units

- **16.2.1** We will allocate units based on the NAVs prevailing on the date of allocation.
- 16.2.2 We will calculate the NAVs up to 4 decimal places. We may change the number of decimal places in future.

# 16.3 Redemption of Units

**16.3.1** We will redeem the units based on the NAVs on the date of redemption.

#### 16.4 Calculation of NAV

#### 16.4.1 Valuation of funds

- **16.4.1.1** We will value the assets underlying the units on all business days if either equity or debt market is open
- **16.4.1.2** In case of market uncertainties where it is difficult to value the assets the valuation shall be done on a less frequent basis.

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- **16.4.1.3** Based on the valuation of the assets, we will compute the unit price.
- **16.4.1.4** We shall compute the NAV as per the below given formula

[Market value of investment held by the fund

- + the value of any current assets
- the value of any current liabilities & provisions, if any] divided by

[Number of units existing on valuation date, (before creation/redemption of units)]

#### 16.5 Date of NAV for Allocation, Redemption and Cancellation of Units

We give below the allocation and redemption of units for various transactions and the applicable NAV dates.

| Type of transaction  | Applicable event date  |
|--|--|
| First Premium  | Date of realisation or date of underwriting acceptance, whichever is later                               |
| Renewal Premium through demand draft or local cheque payable at par  | Date of receipt of instrument or due date of premium, whichever is later                                 |
| Renewal Premium through outstation cheque or demand draft  | Date of realisation or due date of premium, whichever is later   |
| Partial withdrawal, Switch or Free-look cancellation   | Date of receipt of a valid request   |
| Revival processed without any fresh evidence of health and premium through demand draft or local cheque payable at par | Date of receipt of instrument  |
| Revival processed without any fresh evidence<br>of health and premium through outstation<br>demand draft or cheque     | Date of realization  |
| Death Benefit claim  | Date of receipt of death claim intimation  |
| Termination  | Date of termination  |
| Maturity Benefit   | Date of Maturity   |
| Surrender  | Date of receipt of valid Surrender request   |
| Discontinuance   | Date of Discontinuance   |
| Revival processed after submission of fresh evidence of health   | Date of realisation of instrument or date of underwriting acceptance of such revival, whichever is later |

- **16.5.1** In case of transactions through electronic transfer or other approved modes, we will consider closing NAV of transaction realisation date.
- 16.5.2 If the above applicable event occurs by the cut-off time, we will apply the closing NAV of the same day.
- **16.5.3** If the above applicable event occurs after the cut-off time, we will apply the closing NAV of the next immediate date of valuation of asstes.
- 16.5.4 The current cut-off time is 3.00 p.m. This cut-off time may change as per IRDAI's prevailing guidelines.
- 16.5.5 If we change this cut-off time, we will notify you through our website

#### 17 Charges

### 17.1 Premium Allocation Charges

17.1.1 We will recover Premium Allocation Charges as a percentage of premium as per the following table:

For policies other than by Single Premium:

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| Policy Year      | Premium Allocation<br>charge as a % of<br>premium |
|------------------|---|
| 1                | 6.0%  |
| 2                | 4.5%  |
| 3                | 4.5%  |
| 4                | 4.0%  |
| 5                | 4.0%  |
| 6                | 1.0%  |
| 7                | 1.0%  |
| 8                | 1.0%  |
| 9                | 1.0%  |
| 10               | 1.0%  |
| 11 years onwards | Nil   |

For Single Premium Policies: 3.00% (once at policy inception)

17.1.2 We will allocate your premiums to the funds after deducting Allocation charges.

## 17.2 Policy Administration Charges

- **17.2.1** We will recover policy administration charges of Rs.50 per month.
- 17.2.2 We will recover these charges on the first business day of every policy month by cancelling units from funds in proportion to their sizes.
- 17.2.3 The Policy Administration Charge would be subject to a cap of Rs.500 per month. However, revision of charges would be subject to prior approval from IRDAI.

## 17.3 Fund Management Charges

We will recover Fund Management Charge (FMC) on a daily basis, as a percentage of the fund value which will be reflected in the NAV of the funds.

**17.3.1** The annual FMC for the funds will be as follows:

| <b>Fund Options</b>      | FMC (p.a.) |
|--------------------------|------------|
| Equity Fund              | 1.35%      |
| Equity Optimiser Fund    | 1.35%      |
| Growth Fund              | 1.35%      |
| Balanced Fund            | 1.25%      |
| Bond Fund                | 1.00%      |
| Money Market Fund        | 0.25%      |
| Top 300 Fund             | 1.35%      |
| Bond Optimiser Fund      | 1. 15%     |
| Pure Fund                | 1.35%      |
| Discontinued Policy Fund | 0.50%      |

17.3.2 The FMC for all funds except Discontinued Policy Fund, would be subject to a cap of 1.35%. We may revise these charges subject to prior approval from IRDAI

#### 17.4 Discontinuance Charges

- **17.4.1** We will recover discontinuance charges from the fund value.
- 17.4.2 For policies other than by Single Premium, the discontinuance charges will be as per the following table:

| Year of<br>Discontinuance | For Annualised Premium up to<br>Rs 50,000   | For Annualised Premium above Rs 50,000   |
|---------------------------|---|--|
| 1                         | Lower of 20% × (Annualised<br>Premium or Fund Value) subject<br>to maximum of Rs. 3,000 | Lower of 6% × (Annualised Premium or Fund Value) subject to maximum of Rs. 6,000 |
| 2                         | Lower of 15% × (Annualised<br>Premium or Fund Value) subject<br>to maximum of Rs. 2,000 | Lower of 4% × (Annualised Premium or Fund Value) subject to maximum of Rs. 5,000 |
| 3                         | Lower of 10% × (Annualised<br>Premium or Fund Value) subject<br>to maximum of Rs.1,500  | Lower of 3% × (Annualised Premium or Fund Value) subject to maximum of Rs.4,000  |
| 4                         | Lower of 5% × (Annualised<br>Premium or Fund Value) subject<br>to maximum of Rs.1,000   | Lower of 2% × (Annualised Premium or Fund Value) subject to maximum of Rs.2,000  |
| 5 onwards                 | Nil   | Nil  |

17.4.3 For Single Premium policies, the Discontinuance Charges will be as per the following table:

| Year of        | For Single Premium up to Rs     | For Single Premium above Rs          |  |  |  |  |  |  |
|----------------|---------------------------------|--------------------------------------|--|--|--|--|--|--|
| Discontinuance | 3,00,000                        | 3,00,000                             |  |  |  |  |  |  |
|                | Lower of 2 % of (Single Premium | Lower of 1 % of (Single Premium or   |  |  |  |  |  |  |
| 1              | or Fund Value) subject to       | Fund Value) subject to maximum of    |  |  |  |  |  |  |
|                | maximum of Rs 3000              | Rs 6000                              |  |  |  |  |  |  |
|                | Lower of 1.5 % of (Single       | Lower of 0.70 % of (Single Premium   |  |  |  |  |  |  |
| 2              | Premium or Fund Value) subject  | or Fund Value) subject to maximum    |  |  |  |  |  |  |
|                | to maximum of Rs 2000           | of Rs 5000                           |  |  |  |  |  |  |
|                | Lower of 1 % of (Single Premium | Lower of 0.5 % of (Single Premium or |  |  |  |  |  |  |
| 3              | or Fund Value) subject to       | Fund Value) subject to maximum of    |  |  |  |  |  |  |
|                | maximum of Rs 1500              | Rs 4000                              |  |  |  |  |  |  |
|                | Lower of 0.5 % of (Single       | Lower of 0.35 % of (Single Premium   |  |  |  |  |  |  |
| 4              | Premium or Fund Value) subject  | or Fund Value) subject to maximum    |  |  |  |  |  |  |
|                | to maximum of Rs 1000           | of Rs 2000                           |  |  |  |  |  |  |
| 5 onwards      | Nil                             | Nil                                  |  |  |  |  |  |  |
| 5 on wards     |                                 |                                      |  |  |  |  |  |  |

17.4.4 The year of discontinuance is the policy year in which the date of discontinuance falls.

## 17.5 Switching Charges

- 17.5.1 We will charge you Rs.100 per switch from 3<sup>rd</sup> switch onwards in the same policy year.
- 17.5.2 We will recover the charges from the switched amount.
- 17.5.1 The Switching charge would be subject to a cap of Rs.500 per switch. However, revision of charges would be subject to prior approval of IRDAI

## 17.6 Partial Withdrawal Charges

- **17.6.1** We will charge Rs.100 for the second partial withdrawal in the same policy year.
- **17.6.2** We will recover the charges by way of cancellation of units.
- **17.6.3** The Partial withdrawal charge would be subject to a cap of Rs.500 per transaction. However, revision of charges would be subject to prior approval of IRDAI

#### 17.7 Premium re-direction charges

- 17.7.1 We will charge Rs.100 per re-direction from the second re-direction in the same policy year
- 17.7.2 We will deduct the charges by cancelling units from all your funds in proportion to their sizes.
- 17.7.3 The Premium redirection charge would be subject to a cap of Rs.500 per transaction. However, revision of charges would be subject to prior approval of IRDAI

## 17.8 Mortality Charges

- **17.8.1** We will calculate mortality charges based on the age of the life assured.
- 17.8.2 We will charge the same on the first business day of every policy month by cancelling units in proportion to their sizes.
- 17.8.3 Monthly Mortality Charges = Sum-at-risk × (Annual Mortality Charge per unit Sum-at-risk / 12)

## **17.8.4** The annual Mortality Charge will be as per the following table:

| Age last birthday<br>of the life assured<br>(in years) | Annual Mortality<br>Charge<br>per Rs. 1,000 sum-<br>at-risk | Age last<br>birthday of the<br>life assured (in<br>years) | Annual Mortality<br>Charge<br>per Rs. 1,000 sum-at-<br>risk |  |  |  |  |  |
|--|---|---|---|--|--|--|--|--|
| 18   | 0.99  | 43  | 2.97  |  |  |  |  |  |
| 19   | 1.04  | 44  | 3.28  |  |  |  |  |  |
| 20   | 1.08  | 45  | 3.64  |  |  |  |  |  |
| 21   | 1.12  | 46  | 4.06  |  |  |  |  |  |
| 22   | 1.14  | 47  | 4.53  |  |  |  |  |  |
| 23   | 1.16  | 48  | 5.06  |  |  |  |  |  |
| 24   | 1.17  | 49  | 5.63  |  |  |  |  |  |
| 25   | 1.19  | 50  | 6.26  |  |  |  |  |  |
| 26   | 1.20  | 51  | 6.92  |  |  |  |  |  |
| 27   | 1.21  | 52  | 7.62  |  |  |  |  |  |
| 28   | 1.23  | 53  | 8.34  |  |  |  |  |  |
| 29   | 1.25  | 54  | 9.09  |  |  |  |  |  |
| 30   | 1.28  | 55  | 9.86  |  |  |  |  |  |
| 31   | 1.32  | 56  | 10.66   |  |  |  |  |  |
| 32   | 1.37  | 57  | 11.50   |  |  |  |  |  |
| 33   | 1.43  | 58  | 12.39   |  |  |  |  |  |
| 34   | 1.50  | 59  | 13.35   |  |  |  |  |  |
| 35   | 1.58  | 60  | 14.38   |  |  |  |  |  |
| 36   | 1.68  | 61  | 15.51   |  |  |  |  |  |
| 37   | 1.80  | 62  | 16.75   |  |  |  |  |  |
| 38   | 1.93  | 63  | 18.11   |  |  |  |  |  |
| 39   | 2.08  | 64  | 19.62   |  |  |  |  |  |
| 40   | 2.26  | 65  | 21.28   |  |  |  |  |  |
| 41   | 2.46  |   |   |  |  |  |  |  |
| 42   | 2.69  |   |   |  |  |  |  |  |

17.8.5 Sum-at-risk for in-force policies is

Higher of

**17.8.5.1** Sum Assured or

17.8.5.2 105% of the total premiums received upto date of calculation

17.8.6 Sum-at-risk for paid-up policies is Paid-up Sum Assured

### 17.9 Premium Payor Waiver Benefit (PPWB) charges

**17.9.1** Since PPWB is not applicable for single premium policies and reduced paid-up policies, we will not deduct PPWB charges for such policies.

- **17.9.2** For policies other than by single premium:
  - **17.9.2.1** We will levy a level charge for PPWB.
  - **17.9.2.2** The PPWB charges will attract applicable taxes.
  - 17.9.2.3 We will recover these charges and the applicable taxes from your funds, on the 1<sup>st</sup> business day of each policy month, by cancelling units in proportion to their sizes.
  - 17.9.2.4 We will not deduct PPWB charges after the premium paying term.
  - 17.9.2.5 We will not deduct PPWB charges after the death of the life assured or the death of the child
  - **17.9.2.6** The fixed annual PPWB rate depends on the age last birthday of life assured at inception and the premium payment term.
  - 17.9.2.7 The monthly PPWB charge is equal to (annual PPWB rate × annualized premium) / 12 ) / 1000 )
  - 17.9.2.8 The level annual PPWB rate per Rs. 1,000 annualised premium will be as per the following table:

| A CT :C-            |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       | _     |       |       |       |       |
|---------------------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|-------|
| Age of Life         |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |
| Assured/<br>Premium |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |
|                     |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |       |
| Paying              | _ ا   | _     | _     |       |       |       | ١     |       |       | ١     |       |       |       |       |       |       |       |       |       |       | 25    |
| Term                | 5     | 6     | 7     | 8     | 9     | 10    | 11    | 12    | 13    | 14    | 15    | 16    | 17    | 18    | 19    | 20    | 21    | 22    | 23    | 24    | 25    |
| 18                  | 2.31  | 2.77  | 3.24  | 3.70  | 4.16  | 4.61  | 5.06  | 5.50  | 5.93  | 6.36  | 6.77  | 7.18  | 7.59  | 7.99  | 8.39  | 8.79  | 9.19  | 9.59  | 10.00 | 10.41 | 10.83 |
| 19                  | 2.39  | 2.87  | 3.35  | 3.82  | 4.29  | 4.75  | 5.20  | 5.65  | 6.08  | 6.51  | 6.93  | 7.35  | 7.77  | 8.18  | 8.59  | 9.01  | 9.43  | 9.85  | 10.28 | 10.71 | 11.16 |
| 20                  | 2.46  | 2.95  | 3.44  | 3.92  | 4.40  | 4.86  | 5.32  | 5.77  | 6.21  | 6.65  | 7.08  | 7.51  | 7.94  | 8.36  | 8.79  | 9.23  | 9.67  | 10.11 | 10.57 | 11.03 | 11.50 |
| 21                  | 2.53  | 3.03  | 3.52  | 4.01  | 4.49  | 4.96  | 5.43  | 5.88  | 6.33  | 6.77  | 7.22  | 7.66  | 8.10  | 8.54  | 8.99  | 9.45  | 9.92  | 10.39 | 10.87 | 11.36 | 11.86 |
| 22                  | 2.58  | 3.09  | 3.60  | 4.09  | 4.57  | 5.05  | 5.52  | 5.98  | 6.43  | 6.89  | 7.34  | 7.80  | 8.26  | 8.73  | 9.20  | 9.69  | 10.18 | 10.68 | 11.19 | 11.72 | 12.26 |
| 23                  | 2.63  | 3.15  | 3.65  | 4.15  | 4.64  | 5.12  | 5.59  | 6.06  | 6.53  | 7.00  | 7.48  | 7.95  | 8.44  | 8.93  | 9.43  | 9.94  | 10.47 | 11.00 | 11.55 | 12.12 | 12.70 |
| 24                  | 2.67  | 3.19  | 3.70  | 4.20  | 4.69  | 5.18  | 5.66  | 6.15  | 6.63  | 7.12  | 7.61  | 8.12  | 8.63  | 9.15  | 9.69  | 10.23 | 10.79 | 11.37 | 11.96 | 12.57 | 13.20 |
| 25                  | 2.70  | 3.22  | 3.74  | 4.24  | 4.74  | 5.24  | 5.73  | 6.24  | 6.74  | 7.25  | 7.77  | 8.30  | 8.85  | 9.41  | 9.98  | 10.56 | 11.16 | 11.78 | 12.42 | 13.08 | 13.77 |
| 26                  | 2.72  | 3.25  | 3.76  | 4.28  | 4.79  | 5.30  | 5.82  | 6.34  | 6.87  | 7.41  | 7.96  | 8.53  | 9.11  | 9.71  | 10.32 | 10.95 | 11.60 | 12.27 | 12.96 | 13.68 | 14.43 |
| 27                  | 2.74  | 3.27  | 3.79  | 4.32  | 4.85  | 5.38  | 5.92  | 6.47  | 7.03  | 7.61  | 8.20  | 8.80  | 9.43  | 10.07 | 10.73 | 11.41 | 12.11 | 12.84 | 13.60 | 14.39 | 15.21 |
| 28                  | 2.75  | 3.29  | 3.83  | 4.38  | 4.93  | 5.49  | 6.06  | 6.64  | 7.24  | 7.86  | 8.49  | 9.14  | 9.81  | 10.50 | 11.22 | 11.96 | 12.72 | 13.52 | 14.35 | 15.21 | 16.11 |
| 29                  | 2.77  | 3.33  | 3.89  | 4.46  | 5.04  | 5.64  | 6.24  | 6.87  | 7.51  | 8.17  | 8.86  | 9.56  | 10.28 | 11.03 | 11.81 | 12.62 | 13.45 | 14.33 | 15.24 | 16.18 | 17.17 |
| 30                  | 2.82  | 3.40  | 3.99  | 4.60  | 5.21  | 5.85  | 6.50  | 7.17  | 7.86  | 8.58  | 9.32  | 10.08 | 10.86 | 11.68 | 12.53 | 13.41 | 14.33 | 15.29 | 16.29 | 17.33 | 18.42 |
| 31                  | 2.91  | 3.52  | 4.15  | 4.79  | 5.45  | 6.13  | 6.84  | 7.56  | 8.31  | 9.09  | 9.88  | 10.71 | 11.57 | 12.46 | 13.39 | 14.36 | 15.37 | 16.43 | 17.53 | 18.67 | 19.87 |
| 32                  | 3.04  | 3.69  | 4.36  | 5.05  | 5.77  | 6.50  | 7.27  | 8.05  | 8.86  | 9.70  | 10.57 | 11.47 | 12.41 | 13.39 | 14.41 | 15.48 | 16.59 | 17.75 | 18.97 | 20.23 | 21.54 |
| 33                  | 3.21  | 3.91  | 4.63  | 5.38  | 6.15  | 6.95  | 7.78  | 8.63  | 9.51  | 10.42 | 11.37 | 12.36 | 13.39 | 14.47 | 15.59 | 16.77 | 18.00 | 19.28 | 20.61 | 22.00 | 23.44 |
| 34                  | 3.42  | 4.18  | 4.96  | 5.77  | 6.61  | 7.47  | 8.37  | 9.29  | 10.25 | 11.25 | 12.29 | 13.38 | 14.52 | 15.70 | 16.94 | 18.24 | 19.59 | 21.01 | 22.47 | 24.00 | 25.58 |
| 35                  | 3.67  | 4.49  | 5.34  | 6.22  | 7.13  | 8.07  | 9.04  | 10.05 | 11.10 | 12.20 | 13.35 | 14.54 | 15.80 | 17.11 | 18.48 | 19.91 | 21.40 | 22.95 | 24.57 | 26.24 | 27.97 |
| 36                  | 3.96  | 4.85  | 5.78  | 6.73  | 7.72  | 8.74  | 9.80  | 10.91 | 12.07 | 13.27 | 14.54 | 15.86 | 17.24 | 18.69 | 20.20 | 21.78 | 23.42 | 25.13 | 26.90 | 28.73 | 30.62 |
| 37                  | 4.30  | 5.27  | 6.27  | 7.31  | 8.38  | 9.50  | 10.66 | 11.88 | 13.15 | 14.49 | 15.88 | 17.34 | 18.87 | 20.47 | 22.14 | 23.88 | 25.68 | 27.56 | 29.49 | 31.49 | 33.56 |
| 38                  | 4.68  | 5.73  | 6.82  | 7.95  | 9.12  | 10.35 | 11.63 | 12.97 | 14.38 | 15.85 | 17.39 | 19.01 | 20.70 | 22.46 | 24.30 | 26.21 | 28.19 | 30.24 | 32.36 | 34.55 | 36.82 |
| 39                  | 5.10  | 6.24  | 7.43  | 8.66  | 9.95  | 11.30 | 12.71 | 14.20 | 15.75 | 17.38 | 19.09 | 20.88 | 22.74 | 24.68 | 26.71 | 28.80 | 30.97 | 33.22 | 35.54 | 37.94 | 40.42 |
| 40                  | 5.54  | 6.79  | 8.09  | 9.44  | 10.86 | 12.36 | 13.92 | 15.56 | 17.28 | 19.09 | 20.97 | 22.95 | 25.00 | 27.14 | 29.36 | 31.66 | 34.03 | 36.49 | 39.03 | 41.66 | 44.39 |
| 41                  | 6.01  | 7.37  | 8.80  | 10.30 | 11.87 | 13.52 | 15.25 | 17.07 | 18.98 | 20.97 | 23.06 | 25.23 | 27.50 | 29.84 | 32.27 | 34.79 | 37.39 | 40.08 | 42.87 | 45.75 | NA    |
| 42                  | 6.53  | 8.03  | 9.61  | 11.27 | 13.01 | 14.84 | 16.76 | 18.78 | 20.88 | 23.09 | 25.39 | 27.78 | 30.27 | 32.84 | 35.50 | 38.25 | 41.10 | 44.05 | 47.12 | NA    | NA    |
| 43                  | 7.15  | 8.81  | 10.56 | 12.40 | 14.33 | 16.36 | 18.49 | 20.72 | 23.05 | 25.49 | 28.02 | 30.65 | 33.37 | 36.18 | 39.10 | 42.11 | 45.24 | 48.49 | NA    | NA    | NA    |
| 44                  | 7.88  | 9.72  | 11.67 | 13.71 | 15.86 | 18.11 | 20.47 | 22.93 | 25.51 | 28.19 | 30.97 | 33.84 | 36.82 | 39.90 | 43.10 | 46.41 | 49.85 | NA    | NA    | NA    | NA    |
| 45                  | 8.73  | 10.78 | 12.94 | 15.21 | 17.59 | 20.08 | 22.69 | 25.41 | 28.25 | 31.18 | 34.23 | 37.38 | 40.64 | 44.02 | 47.53 | 51.17 | NA    | NA    | NA    | NA    | NA    |
| 46                  | 9.69  | 11.97 | 14.37 | 16.89 | 19.52 | 22.28 | 25.16 | 28.15 | 31.26 | 34.48 | 37.81 | 41.26 | 44.84 | 48.55 | 52.40 | NA    | NA    | NA    | NA    | NA    | NA    |
| 47                  | 10.78 | 13.31 | 15.97 | 18.75 | 21.67 | 24.71 | 27.87 | 31.16 | 34.56 | 38.08 | 41.72 | 45.51 | 49.43 | 53.52 | NA    |
| 48                  | 11.98 | 14.78 | 17.72 | 20.80 | 24.02 | 27.36 | 30.83 | 34.42 | 38.14 | 41.99 | 45.99 | 50.14 | 54.46 | NA    |
| 49                  | 13.29 | 16.40 | 19.65 | 23.04 | 26.57 | 30.23 | 34.02 | 37.94 | 42.01 | 46.24 | 50.63 | 55.20 | NA    |
| 50                  | 14.73 | 18.16 | 21.74 | 25.46 | 29.32 | 33.32 | 37.45 | 41.75 | 46.21 | 50.85 | 55.68 | NA    |
| 51                  | 16.29 | 20.06 | 23.98 | 28.05 | 32.26 | 36.62 | 41.15 | 45.86 | 50.76 | 55.87 | NA    |
| 52                  | 17.96 | 22.10 | 26.38 | 30.81 | 35.40 | 40.17 | 45.14 | 50.31 | 55.70 | NA    |
| 53                  | 19.75 | 24.25 | 28.91 | 33.75 | 38.77 | 44.00 | 49.45 | 55.15 | NA    |
| 54                  | 21.63 | 26.53 | 31.60 | 36.88 | 42.39 | 48.14 | 54.15 | NA    |
| 55                  | 23.60 | 28.92 | 34.47 | 40.26 | 46.32 | 52.66 | NA    |
| 56                  | 25.65 | 31.48 | 37.57 | 43.95 | 50.63 | 0     | NA    |
| 57                  | 27.86 | 34.26 | 40.97 | 48.02 | 0.00  | 0     | NA    |

#### 17.10 Accident Benefit Charges

- **17.10.1** Charges are recovered on a monthly basis, on the 1st Business day of each policy month by the way of cancellation of appropriate number of units.
- 17.10.2 We will calculate the monthly Accident Benefit Charge as
  For inforce policies = (Accident Benefit Sum Assured × (Annual rate / 12)) / 1000
  For Reduced paid up policies = (Paid up Sum Assured × (Annual rate / 12)) / 1000
  where the annual rate is Rs 0.50 per 1,000 sum assured.
- 17.10.3 Once we accept your claim under accident benefit, we would stop deducting this charge further.

### 17.11 New services and revision of charges

- **17.11.1** Except for Premium Allocation Charge, Mortality Charge, PPWB Charges and Accident Benefit charges, all the other charges are subject to revision with prior approval of IRDAI.
- 17.11.2 We may introduce new services and the corresponding charges, subject to prior approval of IRDAI.
- 17.11.3 We will notify the new services, charges and change in charges for existing services through our website.

#### Part F

#### 18 General Terms – Miscellaneous

## 18.1 Death claim: The payment of death claims shall be as follows provided the claim is found admissible and payable.

- **18.1.1** The policyholder, assignee, nominee, appointee or the legal heir, as the case may be, should intimate the death of the life assured or child, as the case may be, in writing, stating at least the policy number, cause of death and date of death.
- **18.1.2** We will require the following documents:
  - Original policy document
  - Original death certificate from municipal / local authorities
  - Claimant's statement and claim forms in prescribed formats
  - Any other documents including post-mortem report, first information report where applicable
- 18.1.3 Claim under the policy should be filed with us within 90 days of date of death. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.
- **18.1.4** If the policy is assigned, we will pay the claim, if any, to the assignee.
- **18.1.5** If the policy is not assigned, we will pay the claim, if any, to
  - **18.1.5.1** the nominee, if the nominee is not a minor, and if the nomination/appointee is not disputed.
  - 18.1.5.2 the appointee, if the nominee is a minor
  - 18.1.5.3 your legal heir, if nomination is not valid

## 18.2 Accidental Total and Permanent Disability Claim

- **18.2.1** We will require proof of accident and disability including, first information report, hospital records etc. We may ask for additional records.
- 18.2.2 You should intimate us the date of occurrence and nature of disability, in case of disability.
- **18.2.3** We will pay the claim to the assignee, if the policy is assigned.
- 18.2.4 If the policy is not assigned, we will pay the claim to you, nominee, appointee or legal heir, as the case may be.

## 18.3 Maturity Claim

- **18.3.1** You are required to submit the original policy document and the discharge form at any of our offices.
- **18.3.2** If the policy is assigned, the request has to be submitted by the Assignee and you, jointly and we will pay the claim to the Assignee
- **18.3.3** If the policy is not assigned, we will pay the claim to you

#### 18.4 Surrender

- **18.4.1** We will require the original policy document and discharge form.
- **18.4.2** If the policy is assigned, we will pay the surrender value to the assignee.
- **18.4.3** If the policy is not assigned, we will pay the surrender value to
  - **18.4.3.1** You or
  - 18.4.3.2 your legal heir, in case the death of Policyholder is subsequent to date of surrender request but before date of payment.

#### 18.5 Nomination

**18.5.1** If you are the policyholder and the life insurance cover is on your own life, you may, when affecting the policy or at any time before the policy matures for payment, nominate person or persons to whom the money secured by the policy shall be paid in the event of the death of the life assured.

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- 18.5.2 If the nominee is a minor, you may appoint a person, competent to contract, as an appointee in the manner laid down by us, to receive the money secured by the policy in the event of death of the life assured during the minority of the nominee.
- **18.5.3** You may cancel or change the existing nomination.
- 18.5.4 An assignment or transfer of your policy under section 38 of the Insurance Act, 1938, as amended from time to time, shall cancel the nomination except under certain circumstances.
- 18.5.5 Your nomination should be registered in our records so as to make it binding on us.
- **18.5.6** For complete details about the nomination, please refer to Section 39 of the Insurance Act, 1938, as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 38 & Section 39 is enclosed as Annexure – (I & II, respectively) for reference]

## 18.6 Assignment

- 18.6.1 You may assign the policy subject to the provisions of Section 38 of the Insurance Act, 1938, as amended from time to time.
- **18.6.2** We may decline to act upon any endorsement or deed of assignment if we have sufficient reasons and we will let you know in writing the reasons for such refusal.
- 18.6.3 You may refer a claim to the Insurance Regulatory and Development Authority of India within 30 days of receipt of our communication intimating you about our declining to act upon the transfer or assignment of your policy.
- **18.6.4** You may assign your policy wholly or in part.
- 18.6.5 You may assign your policy either absolutely or conditionally, and at any point of time there can be only one assignment under your policy.
- **18.6.6** The assignment or reassignment of your policy should be registered with us so as to make it binding on us.
- **18.6.7** For complete details about the Assignment or transfer of the policy, please refer to Section 38 of the Insurance Act, 1938, as amended from time to time.

[A Leaflet containing the simplified version of the provisions of Section 38 is enclosed in Annexure – (I) for reference]

#### 18.7 Non-disclosure

- **18.7.1** We have issued your policy based on your statements in your proposal form, personal statement, medical reports and any other documents that are submitted to us.
- 18.7.2 If we find that any of this information is inaccurate or false or you have withheld any material information or in case of fraud, we will have a right to repudiate all the claims under your policy and / or cancel your policy as applicable subject to the provisions of section 45 of the Insurance Act, 1938 as amended from time to time and no benefit under the policy is payable.
- 18.7.3 If we repudiate the claim under your policy / and or cancel your policy on the grounds of fraud, we would forfeit the premiums received under your policy and we shall not entertain any claim under your policy.
- 18.7.4 If we repudiate death claim / and or cancel your policy on any grounds other than fraud, we may pay such amounts as are payable under the policy subject to the provisions of Section 45 of the Insurance Act 1938, as amended from time to time
  - [A Leaflet containing the simplified version of the provisions of Section 45 is enclosed in Annexure (III) for reference]

#### 18.8 Misstatement of age

If we find that the correct age of the Life Assured is different from that mentioned in the proposal form, we will check the eligibility for the basic life cover including the in-built Accident Benefit and Premium Payor Waiver Benefit, as on the Date of Commencement of Policy.

## **18.8.1** If eligible,

18.8.1.1 If the correct age is found to be higher, we will recover the difference in Mortality Charges and PPWB charge along with interest by cancelling units from all your funds in proportion to their sizes. We may require medical reports depending on your correct age and assess the risk afresh. We may charge an extra premium or even decline your proposal and refund your fund value in case we cannot offer you the risk cover for the revised age

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- 18.8.1.2 If the correct age is found to be lower, we will allocate additional units for the difference in Mortality Charges and PPWB charge to all your funds in proportion to their sizes
- **18.8.1.3** We will terminate your policy, if your Fund Value is not sufficient to cover the difference in charges along with applicable interest.

## **18.8.2** If not eligible,

**18.8.2.1** We will terminate your policy.

**18.8.2.2** We will pay you the Fund Value as on the date of decision after deducting applicable Discontinuance Charges.

#### 18.9 Participation in profits

Your policy does not participate in our profits.

## 18.10 Taxation

- **18.10.1** You are liable to pay the Applicable Taxes and/or any other statutory levy/duty/ surcharge, at the rate notified by the State Government or Central Government of India from time to time, as per the applicable tax laws on all the applicable charges, as per the product feature.
- 18.10.2 You may be eligible for Income Tax benefits/exemptions as per the applicable income tax laws in India, which are subject to change from time to time. You may visit our website for further details. Please consult your tax advisor for details.

#### 18.11 Date formats

Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy formats.

#### 18.12 Electronic transactions

We shall accept premiums and pay benefits through any approved modes including electronic transfers.

#### 18.13 Communications

- **18.13.1** We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- **18.13.2** We will send correspondence to the mailing address, email ID or mobile number you have provided in the proposal form or to the address subsequently changed and registered by you with us.
- **18.13.3** You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode mentioning the policy number.
- **18.13.4** All your correspondence should be addressed to any of SBI Life branch offices or to its Central Processing Centre at the address below:

SBI Life Insurance Company Limited,

Central Processing Centre,

7th Level (D Wing) & 8th Level,

Seawoods Grand Central,

Tower 2, Plot No R-1, Sector-40,

Seawoods, Nerul Node, Dist. Thane

Navi Mumbai – 400 706.

Telephone No: +91 - 22 - 66456785

E-mail: info@sbilife.co.in

**18.13.5** It is important that you keep us informed of your changed address and any other communication details to ensure that you receive all communications.

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#### Part G

#### 19 Complaints

#### 19.1 Grievance redressal procedure

- **19.1.1** If you have any query, complaint or grievance, you may approach any of our offices.
- 19.1.2 You can also call us on our toll-free number: 1800 267 9090 (9a.m. to 9p.m.) and these timings are subject to change.
- **19.1.3** If you are not satisfied with our decision or have not received any response within 10 business days, you may write to us at:

Head - Client Relationship,

SBI Life Insurance Company Limited

Central Processing Centre,

7th Level (D Wing) & 8th Level,

Seawoods Grand Central

Tower 2, Plot No R-1, Sector-40,

Seawoods, Nerul Node, Dist. Thane,

Navi Mumbai – 400 706.

Telephone No: +91 - 22 - 66456785

E-mail: info@sbilife.co.in

- 19.1.4 In case you are not satisfied with our decision and the issue pertains to Rule 13 of Insurance Ombudsman Rules, 2017, you may approach the Insurance Ombudsman. You can make the complaint to the Ombudsman as per provision 13 of the said rules. The relevant provisions have been mentioned in the section "Relevant Statutes".
- 19.1.5 The address of the Insurance Ombudsman and the Insurance Ombudsman Rules, 2017, are, available on the website of IRDAI, http://www.irdai.gov.in and in our website <a href="http://www.sbilife.co.in">http://www.sbilife.co.in</a>.

The address of the ombudsman at Mumbai is:

Office of the Insurance Ombudsman

3<sup>rd</sup> Floor, Jeevan Seva Annexe,

S.V. Road, Santa Cruz (W),

Mumbai – 400 054.

Telephone No.: +91 - 22 - 2610 6552 / 26106960

Fax No.: +91 - 22 - 2610 6052 E-mail: bimalokpal.mumbai@ecoi.co.in

- **19.1.6** We have also enclosed a list of addresses of insurance ombudsman.
- 19.1.7 In case the complaint is not fully attended by us within 15 days of lodging the complaint through our Grievance Redressal Mechanism; you may escalate the complaint to IRDAI through the Integrated Grievance Management System (IGMS) website: http://www.igms.irda.gov.in or contact IRDAI Grievance Call Centre on toll-free number : 155255/1800 4254 732 or alternatively you may send an email on complaints@irda.gov.in
- 19.1.8 The postal address of IRDAI for communication for complaints by paper is as follows: Consumer Affairs Department, Insurance Regulatory and Development Authority of India SY No 115/1, Financial district, Nanakramguda, Gachibowli, Hyderabad 500032

#### 20 Relevant Statutes

## 20.1 Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

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#### 20.2 Section 41 of the Insurance Act 1938, as amended from time to time

(1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectus or tables of the insurer.

Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a *bona fide* insurance agent employed by the insurer.

(2) Any person making default in complying with the provisions of this section shall be liable for a penalty which may extend to ten lakh rupees.

#### 20.3 Section 45 of the Insurance Act 1938, as amended from time to time

[A Leaflet containing the simplified version of the provisions of Section 45 is enclosed in annexure – III for reference]

### 20.4 Rule 13 of Ombudsman Rules, 2017

- 1. The Ombudsman may receive and consider complaints or disputes relating to:
  - a) delay in settlement of claims, beyond the time specified in the regulations, framed under the Insurance Regulatory and Development Authority of India Act, 1999;
  - b) any partial or total repudiation of claims by the life insurer, General insurer or the health insurer;
  - c) disputes over premium paid or payable in terms of insurance policy;
  - d) misrepresentation of policy terms and conditions at any time in the policy document or policy contract;
  - e) legal construction of insurance policies in so far as the dispute relates to claim;
  - f) policy servicing related grievances against insurers and their agents and intermediaries;
  - g) issuance of life insurance policy, general insurance policy including health insurance policy which is not inconformity with the proposal form submitted by the proposer;
  - h) non-issuance of insurance policy after receipt of premium in life insurance and general insurance including health insurance; and
  - i) any other matter resulting from the violation of provisions of the Insurance Act, 1938 or the regulations, circulars, guidelines or instructions issued by the IRDAI from time to time or the terms and conditions of the policy contract, in so far as they relate to issues mentioned at clauses (a) to (f)
- 2. The Ombudsman shall act as counsellor and mediator relating to matters specified in sub-rule (1) provided there is written consent of the parties to the dispute.
- 3. The Ombudsman shall be precluded from handling any matter if he is an interested party or having conflictof interest.
- 4. The Central Government or as the case may be, the IRDAI may, at any time refer any complaint or disputerelating to insurance matters specified in sub-rule (1), to the Insurance Ombudsman and such complaint ordispute shall be entertained by the Insurance Ombudsman and be dealt with as if it is a complaint made under Rule 14.

## 20.5 Rule 14 of Ombudsman Rules, 2017

- (1) Any person who has a grievance against an insurer, may himself or through his legal heirs, nominee or assignee, make a complaint in writing to the Insurance Ombudsman within whose territorial jurisdiction the branch or office of the insurer complained against or the residential address or place of residence of the complainant is located.
- (2) The complaint shall be in writing, duly signed by the complainant or through his legal heirs, nominee or assignee and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against whom the complaint is made, the facts giving rise to complaint, supported by documents, the nature and extent of the loss caused to the complainant and the relief sought from the Insurance Ombudsman.
- (3) No complaint to the Ombudsman shall lie unless
  - a) The complainant makes a written representation to the insurer named in the complaint and
    - a. Either the insurer had rejected the complaint; or

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- b. the complainant had not received any reply within a period of one month after the insurer received his representation; or
- c. the complainant is not satisfied with the reply given to him by the insurer
- b) the complaint is made within one year
  - a. after the order of the insurer rejecting the representation is received; or
  - b. after receipt of decision of the insurer which is not to the satisfaction of the complainant;
  - c. after expiry of a period of one month from the date of sending the written representation to the insurer if the insurer named fails to furnish reply to the complainant
- (4) The Ombudsman shall be empowered to condone the delay in such cases as he may consider necessary, after calling for objections of the insurer against the proposed condonation and after recording reasons for condoning the delay and in case the delay is condoned, the date of condonation of delay shall be deemed to be the date of filing of the complaint, for further proceedings under these rules.
- (5) No complaint before the Insurance Ombudsman shall be maintainable on the same subject matter on which proceedings are pending before or disposed of by any court or consumer forum or arbitrator.

## 20.6 Protection of Policyholders' Interest

The IRDAI (Protection of Policyholders' Interests) Regulations, 2017 are notified for protection of the interest of the policyholders. The provisions of this regulation will be applicable and subject to the prevailing law, as amended from time to time.

We request you to read this Policy Booklet along with the Policy Schedule. If you find any errors, please return the policy for effecting corrections.

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#### Annexure I

#### Section 38 - Assignment and Transfer of Insurance Policies

Assignment or transfer of a policy should be in accordance with Section 38 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act 2015, dated 23.03.2015. The extant provisions in this regard are as follows:

- 01. This policy may be transferred/assigned, wholly or in part, with or without consideration.
- 02. An Assignment may be effected in a policy by an endorsement upon the policy itself or by a separate instrument under notice to the Insurer.
- 03. The instrument of assignment should indicate the fact of transfer or assignment and the reasons for the assignment or transfer, antecedents of the assignee and terms on which assignment is made.
- 04. The assignment must be signed by the transferor or assignor or duly authorized agent and attested by at least one witness.
- 05. The transfer of assignment shall not be operative as against an insurer until a notice in writing of the transfer or assignment and either the said endorsement or instrument itself or copy there of certified to be correct by both transferor and transferee or their duly authorised agents have been delivered to the insurer.
- 06. Fee to be paid for assignment or transfer can be specified by the Authority through Regulations.
- 07. On receipt of notice with fee, the insurer should Grant a written acknowledgement of receipt of notice. Such notice shall be conclusive evidence against the insurer of duly receiving the notice.
- 08. If the insurer maintains one or more places of business, such notices shall be delivered only at the place where the policy is being serviced.
- 09. The insurer may accept or decline to act upon any transfer or assignment or endorsement, if it has sufficient reasons to believe that it is
- a. not bonafide or
- b. not in the interest of the policyholder or
- c. not in public interest or
- d. is for the purpose of trading of the insurance policy.
- 10. Before refusing to act upon endorsement, the Insurer should record the reasons in writing and communicate the same in writing to Policyholder within 30 days from the date of policyholder giving a notice of transfer or assignment.
- 11. In case of refusal to act upon the endorsement by the Insurer, any person aggrieved by the refusal may prefer a claim to IRDAI within 30 days of receipt of the refusal letter from the Insurer.
- 12. The priority of claims of persons interested in an insurance policy would depend on the date on which the notices of assignment or transfer is delivered to the insurer; where there are more than one instruments of transfer or assignment, the priority will depend on dates of delivery of such notices. Any dispute in this regard as to priority should be referred to Authority.
- 13. Every assignment or transfer shall be deemed to be absolute assignment or transfer and the assignee or transferee shall be deemed to be absolute assignee or transferee, except
- a. where assignment or transfer is subject to terms and conditions of transfer or assignment OR
- b. where the transfer or assignment is made upon condition that
- i. the proceeds under the policy shall become payable to policyholder or nominee(s) in the event of assignee or transferee dying before the insured OR
- ii. the insured surviving the term of the policy

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Such conditional assignee will not be entitled to obtain a loan on policy or surrender the policy. This provision will prevail notwithstanding any law or custom having force of law which is contrary to the above position.

- 14. In other cases, the insurer shall, subject to terms and conditions of assignment, recognize the transferee or assignee named in the notice as the absolute transferee or assignee and such person
- a. shall be subject to all liabilities and equities to which the transferor or assignor was subject to at the date of transfer or assignment and
- b. may institute any proceedings in relation to the policy
- c. obtain loan under the policy or surrender the policy without obtaining the consent of the transferor or assignor or making him a party to the proceedings
- 15. Any rights and remedies of an assignee or transferee of a life insurance policy under an assignment or transfer effected before commencement of the Insurance Laws (Amendment) Act, 2015 shall not be affected by this section.

[Disclaimer: This is not a comprehensive list of amendments of Insurance Laws (Amendment) Act, 2015 and only a simplified version prepared for general information. Policy Holders are advised to refer to Original Gazette Notification dated for complete and accurate details.]

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#### Annexure II

### Section 39 - Nomination by policyholder

Nomination of a life insurance Policy is as below in accordance with Section 39 of the Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act 2015, dated 23.03.2015. The extant provisions in this regard are as follows:

- 01. The policyholder of a life insurance on his own life may nominate a person or persons to whom money secured by the policy shall be paid in the event of his death.
- 02. Where the nominee is a minor, the policyholder may appoint any person to receive the money secured by the policy in the event of policyholder's death during the minority of the nominee. The manner of appointment to be laid down by the insurer.
- 03. Nomination can be made at any time before the maturity of the policy.
- 04. Nomination may be incorporated in the text of the policy itself or may be endorsed on the policy communicated to the insurer and can be registered by the insurer in the records relating to the policy.
- 05. Nomination can be cancelled or changed at any time before policy matures, by an endorsement or a further endorsement or a will as the case may be.
- 06. A notice in writing of Change or Cancellation of nomination must be delivered to the insurer for the insurer to be liable to such nominee. Otherwise, insurer will not be liable if a bonafide payment is made to the person named in the text of the policy or in the registered records of the insurer.
- 07. Fee to be paid to the insurer for registering change or cancellation of a nomination can be specified by the Authority through Regulations.
- 08. On receipt of notice with fee, the insurer should grant a written acknowledgement to the policyholder of having registered a nomination or cancellation or change thereof.
- 09. A transfer or assignment made in accordance with Section 38 shall automatically cancel the nomination except in case of assignment to the insurer or other transferee or assignee for purpose of loan or against security or its reassignment after repayment. In such case, the nomination will not get cancelled to the extent of insurer's or transferee's or assignee's interest in the policy. The nomination will get revived on repayment of the loan.
- 10. The right of any creditor to be paid out of the proceeds of any policy of life insurance shall not be affected by the nomination.
- 11. In case of nomination by policyholder whose life is insured, if the nominees die before the policyholder, the proceeds are payable to policyholder or his heirs or legal representatives or holder of succession certificate.
- 12. In case nominee(s) survive the person whose life is insured, the amount secured by the policy shall be paid to such survivor(s).
- 13. Where the policyholder whose life is insured nominates his
- a. parents or
- b. spouse or
- c. children or
- d. spouse and children
- e. or any of them

the nominees are beneficially entitled to the amount payable by the insurer to the policyholder unless it is proved that policyholder could not have conferred such beneficial title on the nominee having regard to the nature of his title.

14. If nominee(s) die after the policyholder but before his share of the amount secured under the policy is paid, the share of the expired nominee(s) shall be payable to the heirs or legal representative of the nominee or holder of succession certificate of such nominee(s).

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- 15. The provisions of sub-section 7 and 8 (13 and 14 above) shall apply to all life insurance policies maturing for payment after the commencement of Insurance Laws (Amendment) Act, 2015(i.e.
- 16. If policyholder dies after maturity but the proceeds and benefit of the policy has not been paid to him because of his death, his nominee(s) shall be entitled to the proceeds and benefit of the policy.
- 17. The provisions of Section 39 are not applicable to any life insurance policy to which Section 6 of Married Women's Property Act, 1874 applies or has at any time applied except where before or after Insurance Laws (Amendment) Act 2015, a nomination is made in favour of spouse or children or spouse and children whether or not on the face of the policy it is mentioned that it is made under Section 39. Where nomination is intended to be made to spouse or children or spouse and children under Section 6 of MWP Act, it should be specifically mentioned on the policy. In such a case only, the provisions of Section 39 will not apply.

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#### Annexure III

### Section 45 – Policy shall not be called in question on the ground of mis-statement after three years

Provisions regarding policy not being called into question in terms of Section 45 of the Insurance Act, 1938, as amended by Insurance Laws (Amendment) Act 2015, dated 23.03.2015 are as follows:

- 01. No Policy of Life Insurance shall be called in question on any ground whatsoever after expiry of 3 yrs from
- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

whichever is later.

- 02. On the ground of fraud, a policy of Life Insurance may be called in question within 3 years from
- a. the date of issuance of policy or
- b. the date of commencement of risk or
- c. the date of revival of policy or
- d. the date of rider to the policy

whichever is later.

For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which such decision is based.

- 03. Fraud means any of the following acts committed by insured or by his agent, with the intent to deceive the insurer or to induce the insurer to issue a life insurance policy:
- a. The suggestion, as a fact of that which is not true and which the insured does not believe to be true;
- b. The active concealment of a fact by the insured having knowledge or belief of the fact;
- c. Any other act fitted to deceive; and
- d. Any such act or omission as the law specifically declares to be fraudulent.
- 04. Mere silence is not fraud unless, depending on circumstances of the case, it is the duty of the insured or his agent keeping silence to speak or silence is in itself equivalent to speak.
- 05. No Insurer shall repudiate a life insurance Policy on the ground of Fraud, if the Insured / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer. Onus of disproving is upon the policyholder, if alive, or beneficiaries.
- 06. Life insurance Policy can be called in question within 3 years on the ground that any statement of or suppression of a fact material to expectancy of life of the insured was incorrectly made in the proposal or other document basis which policy was issued or revived or rider issued. For this, the insurer should communicate in writing to the insured or legal representative or nominee or assignees of insured, as applicable, mentioning the ground and materials on which decision to repudiate the policy of life insurance is based.

  07. In case repudiation is on ground of mis-statement and not on fraud, the premium collected on policy till the date of repudiation shall be paid to the insured or legal representative or nominee or assignees of insured, within a period of 90 days from the date of repudiation.
- 08. Fact shall not be considered material unless it has a direct bearing on the risk undertaken by the insurer. The onus is on insurer to show that if the insurer had been aware of the said fact, no life insurance policy would have been issued to the insured.
- 09. The insurer can call for proof of age at any time if he is entitled to do so and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof of age of life insured. So, this Section will not be applicable for questioning age or adjustment based on proof of age submitted subsequently.

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